that the Committee shall make a report to thimbuse by the first day of the 148th Session of the Rajya Sabha; and

that this House recommends to the Lok'Sabha that Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Committee. "

The question was Put and the motion was adopted.

THE COMPANIES (AMENDMENT) BILL, 1987

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Madam Iteputy Chairman, I beg to move:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

The Companies (Amendment) Bill, 1987 seeks to bring in certain amendments to the Companies Act, 1956 in the light of the recommendations made by the Expert Committee on the Companies and M. R. T. P Acts and in the light of the experience gained in the administration of the said Act.

I would like to make a mention of some of the broad considerations kept in view while proposing amendments. Firstly, the functions which are purely of administrative nature and functions which have an element of adjudication have been identified. Some •of the powers presently vested in the High Court and the Central Government which call for iudicial approach and administrative circumspection are proposed to be vested in the proposed independent Company Law Board. The Board is proposed to oe restructured as an independent quasi-judicial body. to exercise such functions.

The adoption of the, principle of management by exception is reflected in the proposals relating to appointment and remuneration of managerial personnel. Thus, the requirement of approval for appointment and payment of remuneration to such personnel is proposed to be dispensed with subject to the statutory guidelines included in the Schedule annexed to the Bill.

With a view to ensuring that the annual accotmts of Companies reflect true and fair view of the affairs of the company, it is felt that it is necessarylo de-link the rates of depreciation under the Companies Act from the rates of depreciation under the Incometax Act and to lay down the rates in the Companies Act itself. Simultaneously, companies will be required to adopt accrual basis of accounting.

Some of the legislative measures are directed towards protection of the investing public. Provisions relating to intervention of the Company Law Board against nonpayment of public deposits; compulsory redemption of preference shares in certain cases; requiring companies to disclose reasons for refusal to register transfer of shares; protecting the rights of the transferee pending mutation of his name in the register of members; compulsory listing of all public issues; and return of application money within the specified time, seek to achieve this objective.

More recently, the number of shareholders of corporate bodies has increased substantially. This phenomenon to some extent has resulted ' in companies having to incur higher costs for servicing them. According ly, it is felt that it is necessary to make provisions with a view to re^ ducing cost and burden on companies without, of course, impairing the in. terests and rights of shareholders. The more important proposals in this regard relate to requiring companies to attach only an abridged form, of prospectus to the application form. It is also proposed that listed com_T panies may, if they so desire, send only an abridged version of the

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[Shri J. Vengal Rao]

balance sheet to the- members. However, the right of the shareholder to obtain the full annual accounts *on request* has been provided. Other provisions in this regard relate to requiring companies to hold a poll in general meeting only at lie instance of the shareholders having some minimum stake in the company; and further requiring companies to file full annual return only once in six years

Conservation of energy, absorption of technology and foreign exchange earning and outgo are the aspects which have been engaging the attention of Government for some time. A monitoring mechanism has been devised by the proposal for disclosure of particuTar_s relating to energy conservation, technological absorption etc. in the Directors' report.

Th Bill contains provisions relating to the three professions concerned with the management and administration of companies. Streamlining the provisions relating to ceiling on number of audits by chartered accountants, imposition of ceiling on number of cost audits and introduction of the concept of 'secretary in whole-time practice' are proposed in the Bill.

Opportunity has been taken to remove certain irritants and loopholes with a view *to* making the concerned provisions more effective.

As the Hon'ble Members are aware, the Bill was introduced on, 31-8-1987. Since, then, it Has generated considerable debate £nd views were expressed oh, the provisions of the Bill by various chambers of commerce, professional bbdies and public irives-tors concerned with, the corporate In the light of these tions, the sector Government feels that it is desirable to, move few amend: gups in infuse infuse greater clarity and precision to the" provisions

The Government feels that he provisions of the Bill, when enacted, would be a step in the right direction for better management and administration of the affairs of the companies and for protection of the rights of investors.

I now move that the House be pleased to take up the Bill for consideration and pass the same.

SHRI KAMAL MORARKA (Rajasthan): I move:

"That the Bill further to amend the Companies Act, 1956, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely: —

- 1. Shri B. Satyanarayan Reddy
- 2. Shri Virendra Verma
- 3. Shri Ghulam Rasool Matto
- 4. Shri Chitta Basu
- 5. Sardar Jagjit Singh Aurora
- 6. Shri V. Gopalsamy
- 7. Shri K. Mohanan
- 8. Shri Gurudas Das Gupta
- 9. Shri Dayanand Sahay 10
- Shri Kamal Morarka

with instructions to report on the first day of the next Session. "

SHRI SUNIL BASU RAY (West Bengal): I move:

"That the Bill further to amend the Companies Act, 1956, be referred to a Joint Committee of the Houses consisting of 21 members; 7 members from this House namely: —

1. Shri Aladi Aruna alias V. Arunachalam

S.

M.

Gurupadaswamy

2.

3. SJhri Samar Mukherjee

Shri

 Shri Parvathaneni. Upendra \$. Ijhri Atal^ Bihari Vajpayee ». Shri N. E. Balaram

7. SKK SShfl «sa R&y

and 14 numbers from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be onethird of the total number of members of the Joint" Committee:

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make.

that the Cornmittee shall make a report to this House by the first day of the next Session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Cornmittee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee. "

The questions were proposed.

1.00 p.m.

SHRI KAMAL MORARKA: Madam Deputy Chairman, at the very outset, I would like to say that this amendment Bill ig a very halfhearted one. In the Statement of objects a^d Reasons, the Government has said that in the light of the recommendations made by the Expert Cornmittee (Sachar Committee) and in the light of the experience gained th the administration of the Companies Act 1058. over the last few years, Government *' have felt it necessary to bring this amendment. Madam, the Sachar Com'' mittee report is a very bulky report.

THE DEPUTY CHAIRMAN: The hon. Member is making his maiden speech.

SHRI KAMAL MORARKA:

Madam, tie Sachar Cornmittee report is a' very bulky one. This Committee was set ui i in 1977 and the recommendations are from having become very old have not been dealt with in tills amendment Bui ax alt' liTfact, this ' amending Biff has "got certain fea tures which confuse the investors. The purpose of the Act is to protect the creditors, depository arid sharehol ders in a much wider sense than those who have a bigger stake in the company which they are managing. Now, Madam, here we find that in this particular amending Bill certain provisions have been made to protect the depositors by way of giving powers to the Mew Company Law Board in respect of fixed deposits. At the same time, a very important right of the. investois has been taken away and, that is, to get an annual report on the functioning of the companies. A new feature is being introduced in the Companies Act which was never mere before neither in the Companies Act, 1913 nor the Companies Act, 1956, nor the various amendments that have been made since 1956. Only an abridged form of the profit and loss account anj the annual report will be sent to the shareholders and on payment of fee he will be entitled to get the full report as he is getting now. If the hon. Minister looks into the representations from various shareholders' associations- over the years he will find that even the existing requirement of information to be provided to the shareholders is not enough. In fact, shareholders' associations have already repfesented that the information . given to them should be much more specific. In companies which have got various divisions, it should be division-wise. There are a lot of other features which they have pointed out, from time to time. Here We find a Bill which has been ostensibly brought to protect these very small shareholder-; and depositors which takes away even the existing rigjits being given to them. It is a very, very serious matter. In corporate functioning, as we have seen over the last few years, I may venture to say that even the Sachar Commtttee recommendatibns have become a little out-ofdate, because in {he last five years especially after this Government has come *i*? power, there has been a sea-change in the operation o5f the corporate sector. This nafticular Act which is the main Act governing the administration of th companies in the corporate sector

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[Shri Kamal Morarka], eannot be effective, in spite of over 600 sections and a vast army of com law administration officials all pany the country. The small deposi over tors and the shareholders will always be left at the mercy of a certain Gov ernment bureaucrat or a certain de partment. For instance, in spite of all these powers which the Company Law Board enjoys, this particular amend ing Bill says that certain powers will shifted from the High Court to be the Company Law Board. Madam, it makes no difference. The ultimate executing authority is the Govern ment. The Company Law Board will be executing its decisions through the Government. Now, I want to know, if the Company Law is effective, then, how we have got massive cases of duping? The investors are totally taken for a ride. M/s. Sanchavita and M/s. Peerless are cases which come to my mind. These are cases where the number of people affected are in thousands and in lakhs. I do not think that this particular Bill in its

do not think that this particular Bill in its present form will take into account the real problems of the investors. Therefore, my amendment is that we should refor it to the Select Committee.

The hon. Minister Just now said that the Bill was introduced on 31st August J 987 and since then, a lot of representations have been received from trade and industry, which have been taken into consideration to further amend the amending Bill. Madam, I want to know why should we bypass the process of the Select Cornmittee which will do this job much more thoroughly. I can only recall to memory that -s the time pf Jawaharlal Nehru, all acts which were complicated, like the Companies Amendment Acts or the Companies Act or all such Acts were invariably referred to the Select Committee by a motion brought forward by the Government itself. Now this process, I. find, for some reasons has been bypassed. Why should Chamber*

of Commerce go on representing separately and how do the Members know, how does Parliament know? The Chamber of Commerce would appear before the Select Committee. The Select Cornmittee would know what exactly are the various view-points and definitely a more thorough view could be taken of the-Act.

Now. I want to go specifically into few clauses apart from this abridgement of the annual report which is a very serious matter affecting the common man. Now, there are certain things which are quite contradictory For instance, on small and medium size companies the policy of the Government is that even in the corporate sector, we will give encouragement to small scale industries, small entrepreneurs, new entrepreneurs. It is my submission. Madam, that unless the law is made effective, the administration will remain loose. Now the law, as it is today, applies to over one lakh companies. It is not possible to administer small companies which have a share capital of Rs. 1 lakh, Rs. 5 lakh or Rs. 10 lakhs effectively. What the nation is concerned with is where public money is involved. Public money is involved in a big way in companies having a large share capital, capital over Rs. 10 crores or Rs. 5 cro es which today get the same treatment as small simplicitor compa-' nies. It is my submission to the Minister. Madam, through you, that the law should be amended in a manner that the small companies should havevery minimal formalities whereby the Company Law administration does not have to waste time on them. Only-then the law will become effective in the case of large companies where we will be able to protect the shareholders, creditors and depositors. Now my submission is even in the case of wholetime managing director in this amending Bill, they have said, companies. having a share capital of more than Rs. 25 lakhs will have to have st

managing director or a wholetime director. This is wholly uncalled for. This should be for the companies which have a share capital of over Rs. 5 crores where we can think of these positions, the perks and the salaries the company can afford. Small and medium size companies, if they are family-owned companies, if they are closely held companies, we should not burden them with more and more formalities which do not help us in any way to achieve the objective of this Bill. The four specific things where I would like to draw the attention of the Minister are: it has been provided in this Bill that private limited companies, who accept fixed deposits will be deemed to be public companies. Now I see an amendment has come that this will net apply to companies getting deposits from relatives. But I venture to say that there are small femily companies which can raise deposits from their own friends and associates. Why should they become public companies? They are not getting money from the public in th? wider sense. If they are getting loans, they are small loans from commercial bsnks against securities. By bringing or by roping in all these companies, really what we are doing is that -we are not applying the law to these companies but allowineffective in ing law to become the case of big comnanies and this is precisely what is happening. For instance, in Bombsy or Calcutta, the-e a'p big corporations, big "omoanies which deserve to be clc-cly monitored whether they are following the Companies Act or not. This cannot be done howsoever great our desire may be with a limited number OP stpff and eve-» vear. we orob ably can go on increasing the personnel in the Company Law Department. But the administration Of the Act cannot be effective unless we do an ABC analvaig and see that only those comnanies wher» public money is really involved are closely monitored and there T sav. I am Wally against this whole concept where we

, go on providing penalties for infringe-' ment. Penalty should act as a deterrent. How far are we able to deter the large companies from violating the law? Here I see a very strange amendment that in case Government has not approved the Managing Direc tor's appointment, the Managing Director will be fined Rs- W per day for the number of days that be refuses to vacate the office. I do not understand this logic. The law should be that Government has not approved the Managing Director's appointment and the Directo-should therefore have Managing the office from the moment vacated Governmen: nas disapproved of it. But to provide a penalty of a few hundred rupees in the event of his continuing in office for the period when Government has disapproved the appointment is very strangs According to me, the whole Companies Act should be looked at afresh. There should be a Select Committal or the honourable Minister can onv h[^] own bring a motion for a Joint Committee of both Houses. Nothing will be lost if this Bill is not passed immediately. The Bill shoul'l be made thorough. Probably the time has come when We should have a Companies Act, 19F8 which need not have 6(K> sections. A Companies Act with j 00 or 200 sections can be much mo'? effective in curbing most of the mal • practices taking place today. And the corrwate sector should be involved in suggesting WSVS and by which this can be done in a means systematic manner. This is my humble submission.

Then I go to my next point. what is the general tenor of most of thr-amending Bills? Interestingly, after 1956 we had the amending Bill of 19C0 there were two Bills in 1964, the gen> ral tenor of the Bill was known, wh'be'- it was restricting the corporate sector or it was liberal or for what purpose. But this particular Bill '* a little different in the sense that after the present Government came to*

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[Shri Kamal Morarka].

power, it announce! policies whica were very liberal to the corporate sector. Liberal does not mean that they can break the laws. Liberal mean-that the Government lays down the framework of the industrial policy and within the framework of that policy Government wants to give the corporate sector a little leeway to operate. But here I find under Section °70 or Section 372 a whole new definition is given to intercorporate deposits. Including deposits within the . meaning of "loan" not only creates trouble for the sector, -* humbly submit-it is corporate the English language. By no violence to stretch of imagination can a deposit be termed a loan We are making deposits in banks. They cannot be called loa'ns. We are not. giving loans under intercorporate deposit. To include it under the term 'loan' is an atrocity and it will only affect the small and me dium entrepreneurs. The bigger companies can get loans from companies, from enough Government institutions. In spite of our talk of socialism r. nd decentralisation, it is always the bigger companies which get the larger cake out of the Government resources and it is the small and medium people who are hard hit by this provision. While ostensibly it is meant to protect the small man, the peopla who are really hit by the tenor of this Bill, are the small and medium entre r. reneurs. The MRTP and FERA companies are not affected by this Bill a", ail. T do not suggest that thenshould be any restrictions put on MRTP or FERA companies which are rot realistic. What 1 submit is in the schemp of things the Industrial Policy Resolution from the time of Jawaharlal Nehru which Government still nrofesses, is a relevant document, feel in terms of fulfilling those objec • tives there should be "restrictions only on ' MRTP ' and FERA companies. Small and rhediimvsfiro companies should be out side the orbit or my these restrictions. Only then will the "Company" Law adminsistrafion "he

effective; otherwise, this series of amendments only add to the plethora of amendments that we have bee a adding from year to yeer. We hav. two sets of companies; those who want to violate the law with impunity and those who want to follow the law, follow the law, i_n letter and spirit. It is to the latter category, that IJ those who follow the law of the land, trat you should give any leeway.

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I come to another provision. In the Statement of objects and Reasons one of the objects mentioned is "re ducing unnecessary cost or burden by requiring companies to attach only an abridged form of prospectus t<>>> the application form ... "I would like to know specifically from the honourable Minister which section of companies has represented that the cost of printing the balance-sheet is prohibitive and they want to reduce it. i submit that in the annual report a presented today there is a whole section dealing with listing of employee; getting salaries of over Rs. 3000/. And I find that over the years this figurp of three thousand is not increased, Tn this amending' Bill there is some provision resulting in large companies having thousands Of sutfh employees and they are listing those employees which itself takes " up thirty or forty pages of the balance sheet. Merely deleting that provision can bring down the cost of printing and that will not affect the" smsll' investors in any way. rnstead of doing tnat, they have taken powers now. suggest that it should bp deleted altogether. A small shareholder' is riot interested in who is' employed an'd what salary "he is getting. He is only interested in knowing" whether a Director's relative hag teen employes and that was the original purpose. This was insetted irf the bixties when it was found that the wives or reld fives of. the Managing Directors of combanies were on high of the sataries So; a provision was" Insert-eC At that "time, three 'thousand

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i upees was a very high salary. It was said that with regard to people drawing above three thousand rupees, de-fails should be given. Today, the law should be amended to the effect that if the Directors' relatives Or those connected with the company are employed by the company, details should be given. Probably, after this provision, nobody's relative will be employed because it will come to the adverse notice of the Government But abridging the whole balance sheet to reduce costs is not good. We a: e seeing larger corporations, instead of just giving information as required by the Companies Act, printing fancy balance sheets, colour photographs, offset printing, printing oi. i'rt pape: -, etc. Cerainly, they are not worried about the a strange thing that, the cost. It is Government is worried about reducing the cost, unless we are talking about the balance sheets of the public sector companies -vivch is а different matter. But, a. lor the private setcor, the companies "which are doin, g so take pride iv printing colour balance sheets and it cannot be their representation and in the name of reducing costs voi. cannot bar vital information from via. So. he cannot say-it is a very vague submission of the honourable Minister-that the Government felt i: necessary to do so as a result of re oresentation. We want to know, as a result of representation from whom? There has to be a provision to pro feet somebody.

Ms dam, there are two or thret points which I would like to make and they are rather general in nature In spite of the Companies Act, om experience hag been that most of the violations which are technical in nature are taking a lot of time of the Comp?ny Law Board and we find notices being sent to the private limited companies, we find late presentation of returns, late holding of annual meetings, pfc- and even ahout the simolicitor comDanies in which the husband and wife are the directors,

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why the hell the Government shouli be worried about whether they hold a meeting at all?

DR. BAPU KALDATE (Maharash tra). They can hold it in a 6mall room,

KAMAL, MORARKA: SHRI But they are holding. I would submit partnership proprie that the firms. firms', private limited companies, tarv nothing but glorified partnerships are and the Act should be amended in such a manner that the small private companies are kept outside the pur view of this Department. Only then the Government Department can con centrate on the really larger violations where companies have started doing badly, but the balance sheet does not reflect that. with the result that more people 'start putting deposits and face difficulties later. There are investment companies about which the people do not know and they do not know whether they have the ap proval of the Reserve Bank of India or not and by the time the Govern ment machinery acts, a large number of people find themselves duped by these companies and these companies cannot be staped unless the Company Department is Law

vigilant. But I submit that the Company Law Department cannot be vigilant in the present because the Present system system is conducive to the harassment of the small man and I find nothing in this amending Bill which either disciplines these compa-nies or stops the harassment of the j small men or encourages the medium entrepreneur. Therefore, this Bill i should b? rejected and rnv submis-sion to the Minister through you, *i* Madem. is that if now this is referred tn a Select Committee, at least all those of us who are interested i in it can give specific suggestions. The i objective is quite clear. The Government wants to rationalise the whole i thing, the Government wants to rnake I t'if Companies Act effective and the j social objectives of the Government are shared by all of us and there is

no dispute about it. But look- at the provision abridging the balance sntet regarding giving Less information to the shareholders on accounts. Why should the annual the report contain, according to this bill, information "on conservation of energy, technology absorption"? Now, axe these subjects in which a small investor is interested? Will he even understand it? It is highly technical. I am sorry, I have been in business fcr a long time and technology absorption is something which I have not been able to absorb at all. So, I do not know' how a small man will understand that. With this kind of contradiction, I thinKTthig Bill is а typically bureaucratic Bill which only encourages more paper work. It is good for the bureaucracy. But the small man will have to go again and again to the Government which is probably good in the scheme ٥f things, but which is contrary to the avowed object and reasons of the Bill. It is totally contradictory to the spirit of the Sachar Committee which had a very socialist approach. It is contrary, if I may submit with your permission, to the thinking of their own Prime Minister. I do not understand who is the author of this Bill; I do not understand how this kind of omnibus Bill without direction has been brought. This is one of the most Ipoorly drafted pieces of legislation that I have come across. I submit, Madam, that apart from these things, if the hon. Minister may allow me to submit, I have seen in the admi-^iftration of compares for smaller things they are more punctilious. If a company is not filling some paper on Mmc, promptly they will send ^a notice. But there are some other rompanies which I know of which are iv)'- repaying their depositors. Depositors are knocking at their doors. And nobody is listening to them. This kⁱ nd of anomaly must be corrected, since this is a very important Act in the sense that the entire corporate soctor is administered

by this Act. If the Government has any power to discipline companies, it is through this Act. And if this Act is treated in such a callous manner, I am at my wits end to understand how larger companies will ever come with n the framework of any discipline at all. They will not. Whenever any controversy starts, we s'art the controversy of the public sector and the private sector. This is a needless controversy. In this country we need the private sector and we need the public sector. In this country we need large companies and we need small companies. Everybody must play his role as per the scheme of the Constitution, as per the pjesolutions. We in the scheme of various Opposition may or may not agree with the Government's policies, But just now the Government poli-^ cies must adhere at least to what their own avowed objectives are. This Bill do not even conform to their own pattern. It is strange to me. I do not understand how these provisions have found theis way into this Bill, specially in relation to the entire corporate deposits and loans just because a few High Court judgements have clearly stated that a loan i_G different from a deposit. The reason you are giving is that this Bill also include_s the provision to plug loopholes and remove some lacunae. This is not a loophole or a lacuna, -Loans and deposits are two different v things. But by an Act of Parliament we are trying to change the context and the meaning of the entire corporate operations.

While on this subject, I would like to say that recently we have seen companies— Madam, I am just finishing—whose turnover was, let us saj, Rs. 10 crores, and let ^{us} say they had to pay excise of 20 per cent, which is Rs. 2 crores. We could see that same companies paid 10 per cent less excise or 10 per cent more. It could be in lakhs. Now, Madam, we find that there are corporate bodies which, the Excise Department says, owe excise which even if they sell their vhole company they will not be abie to pay. Now, either the companies are indulging in a massive fraud, in which case the Company Law Department is not functioning, or if these are not real dues, the Excise Department is not functioning properly.

Madam, for the common man today it is not, a healthy pract. ce in democracy. People will lose faith in this entire system. If there are companies which owe excise duties of Rs. 500 crores or Re. 10000 crores, well, I do not think it is a healthy practice in democracy of for corporate functioning.

Madam, through you I request the Minister that the Government of its even motion should bring a Joint Select Committee of both Houses of Parliament which can gave a thought to this over the next few months and come out with a concrete Bill which will be lee_s cumbersome, less complex but more effective.

Thank you.

SOME HON. MEMBERS; Very good!

THE DEPUTY CHAIRMAN; Very good speech! Mr. Rameshwar Thakur.

SHRI RAMESHWAR THAKUR (Bihar): Hon. Deputy Chairman, I use to support the Companies (Amendment) Bill, 1987. I would liKe to congratulate the hon. Minister for a very bold, very pragmatic and very lealistic Bill he has brought in this House. This was long standing amendment which has been pending and which was expected by the entire corporate sector, the shareholders, the depositors, stock exchanges, professional bodies, Chambers of Commerce and othtr sectors of the community. They expected a comprehensive amendment of the Companies Act. We know that the role of the corporate (sector is very important in the' national economy. We have to 6ee that not only in India but throughout the

world, during the iatter part of the 19th century and the current century, the corporate sector has done a remar. kable work for the growth of national and international economy and it* management. The important factor is that when the economy grew from the proprietorship or partnership, they had the unlimited liability. The cor-porate sector has a very chequered history of its growth and development j in this country and abroad. So far as India is concerned, for the first time it came in the year (1850. Our present Act of 1956 is a very comprehensive legislation of its growth between 18B« and 1956, i. e. more than 100 year*. This old Act was primarily based on the English law. The first comprehensive law passed in England was in 1844. That was the basis Of our law in 1850 which was amended from time to time. This law wag not the central law and the administration of this law, i. e. the registration used to be with the permission of the High Courts of Calcutta, Madara6 and Bombay. I ; see that the first most important porate sector in India was the East cor-i India Company in about 1600. Since then various forms grew and developed in this country. We had various developments so far this Act is concerned. But the most important in our country was the Act of 1913 which was based on the Engftsh law of 1908. Thereafter, there were a few amendments from time to time. I would not take the time of th e House in mentioning all the amendments. But the most important amendments based on various experience;; and expert opinions was the amendment year 1956. This i-, the of the Act which we have bc-forer us. This Act, is comprehensive. It is the so bjggest statute in India that we have got. I would like to mention here that it has 653 sections and 12 long schedules. This is the Act which is under consideration for amendment today. I would say that this matter has been discussed from time to time. After 21 years of the administration of this

[Shri Rameshwar Thakur]. law, i. e. in the year U977, thesach char char Committee was appointed which submitted, as mentioned by my colleague Mr. Morarka, a very comprehensive report. He has mentioned about the working of the present Government during the last five years. But when the report was published, no action was taken by the then Govern, ment in 1978, 1979 and 1980. Thereafter, the new Government was formed in 1980 and that Government wanted to have a fresh look at the whole situation. Therefore, further detailed examinations were conducted in regard to the various aspects of the recommendations and suggestions of the various bodies keeping in view the developing trends in the corporate sector in India and abroad. We know that in the British law. There was a comprehensive amendment in 1985 and the present amendment takes into consideration the amendments in the British law. Keeping in view the growth and development of the corporate sector. the last 7 or 8 years, in particularly during all the countries, I would like to say that our corporate sector has grown very fast. The corporate sector in our country was of a small number when we started. After independence, even the public sector companies were of a very small number. 29 companies were there in the beginning. We find that in the year IST81-82...

THE DEPUTY CHAIRMAN: You please continue after lunch. Now the House stands adjourned for lunch and we will meet again at 2. 30 P. M.

The House then adjourned for lunch at thirtyone minutes past one of the clock.

The House reassembled after lunch at thirtytwo m: minutes past two of the fclock, The Vice-Chairman (Shri Jagesh Desai) in the chair.

SHRI RAMESHWAR THAKUR: Mr. Vice-Chairman, Sir, the Companies Amendment Bill, *1987*, containing 87 clauses reflects a substantial effort to-

wards amending the corporate law. It embodies the Government's intention to liberalise controls and, in particular, the concept of control by exception. The Bill is welcome for many of its positive and progressive features. The proposal for constituting an independent Company Law Board, for which there was a demand from various sections of the community for a long time enlarged powers and duties, it is with believed, would provide relief to courts from routine litigations and make room for less costly and expeditious disposal of matters. On the other hand, it will enable companies, shareholders and others to get quick and speedly disposal Of their matters from the Company Law Board. There is a definite altempt to bring the law in line with the contemporary needs of the society, which is very important for any progressive change in the law, and towards fulfilment of public interest. Efforts in this direction are also noticeable in the proposals for ptotection of depositors and prohibition on the issue of irredeemable preference shares. As we are all aware, a number of companies, old companies, have got irredeemable preference shares and the shareholders have never got it. This will help such shareholders to get their money back after a certain period of five years or so

Next is listing of public issues on recognised stock exchanges. This if very important in the intertst of stock market and shareholders in general. Specific information is sought from companies in their report regarding conservation of energy, upgradation of technology, absorption and foreign exchange earnings and outflow. These are basic informations in the light of the current development and development of economic science and tec-nology, and it is essential that this information should be available which is of vital interest to the people in general. The proposed amendment in the areas of uniform accounting relating to mandatory accounting on ac-

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crual basis is very important. The companies had the freedom to prepare accounts in the manner they Jiked, Partly on cash basis, partly on accrual basis in which it was considered expedient and that never reflected a true and fair position of the accounts to the shareholders, particularly in res-pect of declaration of dividend. Therefore, this is a very important atep and this will have the support of the professional Institutes, like the Institute* of Chartered Accountants of India and other professional bodies.

Next item is delinking of rates of depreciation from the fiscal laws. This is another welcome feature because we had the depreciation based c-n in-. ome-tax law and under the income-tax law, as we find, the rates have increased twice or thrice, and so that will not a true picture There fore, this is a welcome feature. I was expected that this Bill will go ; i long way in rationalising and sim p'i-y'ng maiy of the provisions of the Compan!es Act, besides providing iibe-rr>J approach to many complicated and 'jumbersome provisions of the law. Therefore, as the hon. Minister ha. 3 said, we have to se that the basic approach and the basic significance ae- laid down in the Objects clause of the Bill, are very important and a clear indication of the Government's intention to bring about important •changes in the corporate law to enable healthy growth of private and public sectors.

Compounding of offences punishable with fine is a very important feature. Then, dispensing with Government approval for managerial appointments and remuneration subject to certain guidelines, is another important feature. Large number of applications were pending and in spite of this welcome feature, my friends from the other side are still criticising. This v a very important and a liberal approach. There guidelines have been laid down and all the companies, big, medium-sized and small, have to conform to these guidelines and will Tiave the freedom to choose theif professional people keeping in mind *itneit* requirements. As I had said, delink-ing of rates of depreciation is very important because this is one matter where we have seen so many litigations in the corporate sector, and the present provision will also help in re ducing unnecessary burden on the companies to attach the balancesheet, Now it will be only in the abridged form, and only an abridged version of the balance-sheet and audited report. which will be given to the members

Another provision requires companies to hold a poll in the general meeting at the instance, of the shareholders who have some minimum slake in the company.

There is also a provis. provison. cquirrr. requring comoanies to flip full annual return only once in sex years The j important because we fact that a large number of *documents* a e filed LP. d ! shareholders. Ordinary j scar to th shareholders are not able to make use [of these documents. It has been I Wrongly pointed out by my friend from the other side that the shareholders have to pay for this. These will be given free of charge to the shareholders who need them, who ask for them and who are able to make use of them.

Then, it is also necessary that the balancesheets which are sent to the shareholders should give the true picture, should reflect the fair picture. We should not unnecessarily waste money in stationery, postage etc. We should not spend money indiscriminately on these things specially where the number of shareholders is 40, 000, SO 000 or more. It is not necessary Those who need them will have them on specific request.

There were certain loopholes, certain lacunae. certain defects in the j working of the law. These are being j removed and these amendments will enable the Government to streamline

[Shri Rameshwar Thakur]

the administration of the company law. At the same time, the companies themselves will have to improve upon their performance in the light of the amendments brought forward.

My friend, Mr. Morarka, is supposed to be a very knowledgeable businessman, an expert in business affairs. I expected very knowledgeable comments from him. I thought that he will suggest some improvements, if necessary. But to say that this Bill is a halfhearted measure is not correct. The bill has dealt with some of the most basic issues affecting the corporate sector. It has taken into consideration the various aspects. It has been mentioned that the Sachar Commitee report is very old. The reason for this is that the report was given in 1978 but no action was taken on it. But I would like to point out that the latest amendments have taken into consideration not only the important recommendations of the Sachar Committee, but they have also taken into consideration the prevailing situation in the corporate sector, the developments in the corporate sector and the suggestions 'received from Various export bodies, professonal bodies, chambers of com. shareholders' association? merce. etc. Therefore, to say that this is a halfhearted measure or it does not take into consideration the latest requirements is incorrect. Such Statements do not help. We should not try to undermine the nrogressive measure which has been brought forward before this House.

Then, in regard to the Company Law Board, we have been saying, we have been demanding, that it should be an independent body. We wanted that it should be like other independent bodies *Yor* instance in the cas' of excise and pii'foms. we have independent tribunal. Tbeefore, the amendm-nt in this regard is welcome. The onlr'suggestion I would like to make here is in regard to the qualifications of the members of the Board. It is said here that the qualifications' will be as may be prescribed. I think, when we are bringing forward such a progressive measure, we should have specialists on the Board. Recently, we passed the Khadi and Village Industries Commission (Amendment) Bill. On the same pattern, we should have specialists on the Company Law

I Board; specialists in the field of ac countancy like chartered accountants, experts in law, experts in administra tion etc. We should specify the quali fications of the people who will be eli gible to become its members. If it is not possible to prescribe the qualifi cations at this stage, the hon. Minis ter should give us an assurance that when the Board is constituted it will be composed of specialities like char tered accountants, lawyers, experts administration and eminent in men in public and private sector organisa tions. When the Company Board law consists of such emi people, experienced nent peo. they will have the necessary pie, input and they will be able to do justice to the independent nature of the Company Law Board envisaged in the Bill.

The other point is, Mr. Morarka was good enough to mention about the right of the depositors and shareholders. He has also been good enough to mention that the amendments that hav_e bee_n brought about are not enough and that the bill should go to the Joint Select Committee for 'a 'fuller and fuller consideraion.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has suggested that the Bill be referred to the Select Committee of Rajya Sabha and not to the Joint Committees.

SHRI KAMAL MORARKA; My motion is for referring this Bill to the Select Committee of Rajya Sabha.

SHRI RAMESHWAR THAKUR: It hardly makes any difference, whether it is referred to the Joint Committee

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or to the Select Committee of Rajya Sabha. But I would like him to ap thing. This Bill has alpreciate one 'ready been delayed. The Sachar Committee report came in 1978. In 1986 the Bill was ready. Actually the Bill was introduced to us in August 1987. From 1987 to January 1988 there have aeen very sincere efforts on the part of the Company Law Department to obtain comments on this Bill. The Secretary Secretary, the Joint and other experts went round the country. Chamber of Commerce, profes The sional bodies like the Institute of Chartered Accountants, Cost Accoun tants Institute, Company Secretaries Institute. Stock Exchanges and other institutions had been given due re am not sure whether presentation. I my friend Mr. Morarka had an oppor tunity of going through the official amendments which have been brought about and introduced by the hon. Minister on 23rd February 1988 itself important. Unless and this is very take cognizance of these amend we ments, we will not toe doing justice to the Bill. After the official amend were received, they were deli ments berated upon, discussed and a numlvv of hardships which were con templated have been met in the Mill There are about 82 amendments by Government. A 1st of important amendments hag been circulated to the hon. Members. I do not know / whether Shri Morarka has received a , copy of these amendments because these are the amendments which have taken into considerations all the things that could be pointed out by any Select Committee. There are very welcome features in these amendments and the Bill has been drafted ^n a very comprehensive manner. Normally, one stands on prestige to think that once the Bill is introduced, no amendments can be suggested. Here is a very progressive measure brought out by the hon. Minister where all these amendments, all these suggestions have been taksn into consideration. The language, the drafting, various aspects of the Company Law, all these thing have been taken into consideration. I am sure, at this stage

no professional body, neither the Chamber of Commerce nor any other institution or association wants this Bill to go to a Select Committee. With | these amendments, I think we should ' not try to halt the application of the progressive law. If there is any further suggestion, it can be made in this House and the hon. Minister can consider it on merits, but there is no case to send this Bill to a Select Cornmittee. It will be only waste of time because this opportunity was already given. We had more then six to eight months. We have gone through all the aspects of the Bill. Suggestion have come from various forums which inv Joint select Cornmittee could collect. Therefore, my humble suggestion is that this Bill should be passed by the House after giving an opportunity to other Members of the House who want to speak on this Bill.

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SHRI KAMAL MORARKA: Oft * point of order. Public debates and press debates can never replace a discussion in Parliament or during the Cornmittee meetings of the Parliament. So, to suggest that no useful purpose would be served if the Bill is referred to a Select Cornmittee, is casting aspertions on the Committees of Parliament.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is his view.

SHRI RAMESHWAR THAKUR: It is not a point of order. But I -would say, many eminent people have par-I ticipated. Economists, professionals, I business people, everybody has participated. What more public debates you want to have?

SHRI KAMAL MORARKA: No public debate is higher than the debate in a Parliamentary Committee.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There is no point of order.

SHRI RAMESHWAR THAKUR: We have got the committees. The purpose is the same. We must have the essence and not the form alone. The essence has been met and therefore

He has also been good enough to criticise the performance of govern ment officials and also spoken about powers of the High Courts. I would like to touch upon these two points. So far as powers of the High Courts are concerned, in many respects it was a costly affair for many share holders and depositors. It was in the interest of the corporate sector and the share-holders and depositors etc. bring them under the powers of to the Law Board. There Company was a demand for all these things. If you see the detailg you will find that even for small petty matters it was quite expensive an affair; it was а time-consumin i affair. It was not right that these matters should go to the High Court. Anyway, it was incorporated in 1356 and therefore it is a right step. There is no curtailment of the powers of the High Court. In fact powers have been given to the Company Law Board for speedy disposal, as has been done in other forums. We have been requesting for a similar court for direct taxes. Similarly we have got an independent body for Customs and Excise and people have welcomed it. Cases used to lie for years together in these courts. So--this will be helpful. He said that it is bureaucratic and all that. I suppose that is not a real appreciation of the provisions when are very progressive.

Now coming to the working of the Department, in fairness to the Department, I would say that with all the limitations and despite the fact that the corporate sector has grown in a big way, the administration of the corporate sector has been as effective as possible. There are certain weak areas in which improvement is required and I have some suggestions to make which I will make towards the end. But I am sure these amendments will bring about radical changes, will streamline many of the procedures which used to be very lengthy

involving filing 6f so many documents and papers. There used to be no monitoring. It was not feasible to have it. These amendments are in that direction and we should appreciate them.

About small companies, I think this is a matter which should be taken into consideration, but I think a lot of rationalisation has been brought about and this will help many of the small companies and many other

companies also in so far as these amendments are concerned.

Now I would like to make a few j suggestions for the consideration cf j the hon. Minister. One is that the corporate sector must have a professional management. Unless this is achieved, we will not fee able to get the ! desired results. Threfore some more i nositive steps should be taken in the direction of management of the coi-pnr-p. Mons and also the administration of the Department should have pro-i fessionals to the extent possible, bc-i cause we are dealing with technical subjects. When we are dealing with the Companies Law of this size with 658 clauses, we must have persons who study them, not at the level of the Company Law Board alone but at the level of Regional Directorates and Registrar's office. These need to be strengthened in a big way by very professional people. Qualified and efficient people are a must. Otherwise we will not be doing full justice to the growing corporate sector.

Secondly, the strength of the Department is very much depleted. While the number of corporations has increased, the strength of the staff is virtually the same. I understand that lakhs of documents are pending. They are not classified. Many people going for feting the morigage certificate and so on have to run from piller to post and are not able to get these things because there is dearth of hands, dearth of space and facilities. We are aware that the number of corporations has increased. I would give a few examples In March 1982,

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we had about 894 companies in the public sector with Rs. 13, 309 crore as paid up capital. The number has increased as on 31st December 1987 to 1006 with Rs. 43, 792 crore as paid up capital. Similarly, in the case of noncompanies, their number has Government increased from 71, 508 to 1, 49554 and the paid-up capital has increased from Rs. 5, 626 crores to Rs. 9, 821 crores. Thus you will find that the total number of corporate companies in India has gone up to 1, 50, 620 with Rs. 43, 640 crores as paid-up capital. With this growth it is essential that we mast have a p oper set-up pnd organization to have effective administration... (Time bell rings)... Sir, I would like to mention a few points only.

The Department has got a good income. I would say that its income has increased. In 1987-88 it was Rs. 14. 15 crores. I think it should be Rs. 18 crores or so. But the expenditure was only Rs. 6. 42 crores. In this connection I would like to mention that the 53rd Estimatess Committee of the Lok Sabha has made recommendation and said that when we are getting so much income, even halt of it is not expended by the Department; the money must be spent for the development of the Department, for research and bringing about efficiency in the Department. Or, they have said that the fees should be reduced. I would i urge that the fee should not be reduced but the Department should be strengthened. We should have the equipment in the Department to latest stramline the whole procedure, the latest technology should be used, better accommodation and better facilities should be provided to the staff and officers so that the administration becomes more efficient. All this is very essential. Research also should bo conducted: Effective administration, inspection and monitoring are very essential.

I would suggest that there should be a Codification Cornmittee and this Cornmittee should consider the entire law in the light of the latest deve-

lopments, as has been mentioned by what is necessary is my friend. But to examine it on a different footing, and not this Bill alone. They are al ready progressive. But there should be a'Codification. Committee for three kirtds Of laws. ' Firstly, for smaller companies we must have smaller laws-^important ones-and they should not be burdened with such a compli cated law. Secondly, for big corpora tions they should have a conjpreucnsive, but streamlined, law. And the one is lor Government corporthird tions because the same law is low applicable to them. But Govern mentcorporationareona different footing wherethereisnoprivate profit motive. They areownedby the Central Government or the State Governments. Therefore, it is essential.

Also, review of the working of the Central corporations, more so of the Government State Government corporations, is important. We have got a large number of corporations where State Government balance sheets are not filed for years together and there it is very essential that the working corporations should be of those professionalized, efficiency brought about, costs brought down, profitability improved and the obligations under the Companies Act fulfilled as any other corporation does. This is very essential.

The corporate sector has got a pivotal role to play in the economy of the country in the next 10 to 15 years and we must take the necessary steps to ensure that the efficiency of the corporate sector is improved, give it added opportunities and enable it to grow and not hinder its working. I am confident that the honourable Minister will take steps to ensure it, growth and see necessary that this progressive Bill which has been "brought about is rosily hoth in letter and spirit and I I hope is faith ful implementation will give M-the desired results expected from the corporate sector in the years to come. Thank you, Sir.

[Shri Rameshwar Thakur] 3. 00 P.

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SHRI SUNIL BASU RAY: Mr. Vice-Chairman, Sir, I have tried to go through the Companies (Amendment) Bill and the amendments to the Amendment Bill. So, it is really an Amendment Bill as amended up to date. I do! not know, if we pass the Bill today, whether there will be necessity to amend it tomorrow because in the recent past we had passed the Direct Tax Laws (Amendment) Bill, and soon after we heard that it has got to be amended and such a Bill should not have been passed in such a hurry. Mr. Vice-Chairman, you may also remember that our hon. Member, Mr. Salve, has made this comment in the press when the House was not in session. Mr. Morarka haa also moved an amendment, and I have also moved an amendment that this Bill should be referred to a Select Committee.

SHRI DIPEN GHOSH (West Bengal) The Minister himself has brought a number of amendments after in-trodutior*.

SHRI SUNIL BASU RAY: I think, this Bill, if we want to do justice to it, should be referred to a Select Committee as per the rules. We should

not take enhances to play with these Acts, these Bills because the fate of the proper operation of these Acts depends not only on the directors and many shareholders but the workers and other people also because companies are institutions which arc a part of the present economic system which you cannot dispense with so easily. So, if you have to run this economic system as far as possible to the benefit of the common people, of the workers, then, the Companies Act should be as far as possible democratic. In the Company Law Department's Annual Report I have come across a new coinage of words "shareholders democracy. " I do not know what it is. The shareholders attend meet ngs by proxy. I know, there are workers who are sharehol-iers of Reckitt and coleman. I have

come across those shareholders who do not get two square meals a day. Why did they become shareholders? Because the Company wanted to get rid of paying them the allocable surplus which they are to pay the next year if it is beyond 20 per cent. So, to avoid paying them directly, they gave them a share. After a few years who cares foi the prdxy, who carei for the annual general meeting of the company> Nobody knowg wherilt'is to be held. So, the workers sell their shares an dtake some cash money. This is the way our economy is functioning. This is the way our financial institutions are functioning and our corporate bodies are functioning. They are playing with everybody. In this, way they are accumulating much of profit, they are accumulating much of capital legally, illegaly. So, Our proposal that the Bill should be sent to a Select Committee is quite natural. Only such a committee can do natural justice to the problem that we are facing hfre.

You know that the 1950 Act was enacted after independence, quite long time after, of course. Till 1956 we had to do with the 1913 Act which was enacted with a purpose to help the British companies, to help the foreign companies to exploit our country. Now that situation has not altogether changed even after all ' these years, 40 year_G of independence.

Why has this act undergone so many changes? It has undergone changes, I find, five times. It has been amended in 1960, 1963, 1969, 1974 and last of all 1977. Only thereafter the Sachar Commission was set up. Earlier you know, Sir, the Vlivian Bose Commission was get up to look into the affairs as disclosed by the Dalmia-Jain episode. Such episodes were not rare to find because earlier. we know, the misdeeds of the Birla House rocked the country, then the case of Mundhra also rocked the country. The Dalmia-Jain episode also rocked the country, which led to the setting up

oi the Vivian Bose Commission, and that caused certain amendments of this Act. Thereafter, the experience *ot* the emergency and the manner in which the corporate power in the hands of a few had appeared in the most blatant abuse of authority by the Government led to re-examination of %e legal structure under which a few and their families and their *trlends* manipulated vast organisation*.

The Sachar Committee was bom out of this desire to deal with the emergence of a new power elite. What happened to this He did not take much time. The Report? Cbmmit-~tee was set up in 1977 and the report waa published in 1978. By 1980 the Government changed, but the Department did not change. Today the Department in which we are *now* going to vest all the powers of the "High Court and all the powers of the Executive, that department did exiut. As pep the Annual Report of the Department I find that this Cornmittee was seized with studying the Sachar Cornmittee Report and getting light from it. Thereafter they got further light from the experience of operation of the Companies Act during the last few years. But it is said neither in t Mr. Vengal Rao's statement of Objects and Reasons as published in the Amending- Bill itself, nor in the Department's report for what years. After 1978 we have a report. After 1978 for which years the Why Department did investigate? don't you get the Investigation report? "Unless you get that investigation report and unless we see that the amendment are in consonance with those findings, we cannot say whether it is good or bad. You cannot simply say that you have got some light from somewhere and because you have got some light, you must treat vourself as enlightened. That cannot be paid, because we are dealing with the most important and vital Act in the country.

Under theue circumstances, we must also recapitulate what the Sachar Committee recommendations were. The Sachar Cornmittee was given certain terms of reference. I will not go into all the clauses of the terms of reference, f will only quote some of them. One of the ternir. of reference was measures by which workers' participation in the share capital and management of the companies could be brought about. I have my difference with this term of reference, but still it ws there. Then what measures were necessary to promote professionalisationt of management and regulation of managerial and executive remuneration commensurate with thei. responsibility. Then, whether it was desirable to enact special provisions applicable to Government companies as a class so as to explore the provisions of the Companies' in their applicability Act 1956 generally to such companies. What adaptation and modification was necessary in the provisions of the Companies Act, 1956 in their application ft> entrepreneurs in medium and small-scale industries carrying on business as joint stock companies.

I find these points have not been covered by the present amending Act, nor in the amendments to the Amendment Bill.

I am not going into the question of workers' participation in share capital because that $\langle s, a \rangle$ bogus thing. That is 'deceiving and cheating the workers and the country. But you are talking about workers' participation in management in the TSublie sector. How can you assure that? Going by your proposal we have an amendment to that proposal that if there be any workers' participation in any public sector company, it should be with full and equal rights. The workers should not be treated ag tertiary citizens in the meeting a'3 they are being- treated now. So, if they are to bo given full and equal rights, there must be statutory recognition of this fact. But it is not

there. We are seeing how the workers have been let down by the Government of India in at least two cases of bipartite agreements in coal and steel. The Government agreed with the workers and signed the agreement that dependent sons will be provided with jobs. Now, they are denied jobs. I have raised this matter on the floor of this Houue. I have received replies from the Minister himself saving that it is against the Constitution, it cannot be done. I ask you: Why do you sign unconsti-tutional agreements? Why are you compelling the worker^, persuading them to accept 'workers' participation in management when there is no statutory provision with guarantee tiist it will bs honoured by the Government? I think, that this aspect should have been covered by th. amendment Bill l. but I see it has no" bec-ti dono neither n the amendment Bill arigical nor in the amendment to the amendment Bill.

Then, the question come,; about companies. How Government these companies are being run? I hope this House must have gone through those documents. For us the Public Undertakings Cornmittee has brought it out. The Eastern Coalfield India Ltd., in Raniganj area is a public sector company constituted under the Act. The Coal India Ltd., is also a public sector company constituted under the Act. But the Coal India Ltd., did not or could not transfer the deeds of the land and other assets to the Eastern Coalfield Ltd. (have checked it up after going through this report with the bank. In the bank account, it is not in the name of the Eastern Coalfield Ltd. What is this? You are playing with the people. You are with the workers. You are running playing illegal companies. There is no one to look after these things. There is no legal provision. The Committee has said that within six months this has t₀ be done. But does the Parliament know as yet whether it hag been

done or not Who is going to catch hold of those person's? Neither Coal India Ltd., not the Easterjn Coalfields Ltd. is going to catch those persons.

SHR1 DIPEN GHOSH: The minis ter himself will catch.

SHRI SUNIL BASU RAY: So it is a very important aspect. It should not have been missed by the drafters of the Bill.

Regarding medium and small scale sector, I have seen that Mr. Vengal Rae has informed the other House yesterday that only 7 per cent of the smal] scale (sector industries are sick. T have not checked it up whether it is 7 per cent or more. But the quite impressive-1, 47. 750 figure is with t more than 2 million workers rendered iobipwj. This has been admitted in the 'Statesman's Editorirl vesterda". So, what about these assets which is almost Rs. 6000 crore locked un This is financial financial instututions capital fnd it is not anybody's personal amount. May T know whether we have decided to recover this amount? Hove we decided that these sick industries are never to be cured? When going ahead towards the 21st century for technological revolution or whatever it may be called, that is, the present jar gon in New Delhi, do you say: in this way we can march toi wards industrialisation of our country? I have also read in the newspaper that Mr. Vengal Rao has said that 80 per cent of population is to be brought to rural Industrie's, then, ouy country can prosper. I do not know, how many thousands and crores of rupees will be required for that. May I know from the Minister whether the present amendment Bill is quitn suitable to sustain those responsibilities? If it is so ...

SHRT J. VENGAL RAO: Sir, Ihave mentioned the industrial,..

SHRI SUNIL BASU RAY I have read it in the newspaper.

SHRI J. VENGAL RAO: That has nothing to do with it.

SHRI SUNIL BASU RAY; I have raised my arguments. You reply-when you a^re in a better position to reply but not now. Now these are the points.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude now.

SHRI SUNIL BASU RAY; Sir, this is a very vital subject. Of course, hon. 3awyer member_s are here. I am not encroaching on their field. My point i_s this. If these points have to be considered, then there are very many other factors also. To 'do jus-ti?e to those factors, we must have a Joint Select Cornmittee and that lis why. I have moved that resolution. Now, if you do not agree - with this, then I must say something more. If you agree to this then I may stop.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Five minutes more please.

SHRI SUNIL BASU RAY: Now the department has again claimed that the proposed amendment represented a land mark in the legislation relating to the corporate sector. I do not know in what respect- this is a Ian j mark. It is mentioned in their report. Perhaps they thought that nobodv will go through that report. Fortunately, on the eve of discussion, we had to go through those reports.

Our. experience during the last four years in our country as a result of the operation of the Companies Act is that ordinary shareholdtens did not get any benefit but as a result, the monopoly houses have grown or are growing continuously. For example, between 1983 and 1986, 50 top indus--trial houses haw increased their to1987

tal assets by 74. 4 per cent though two ofthem are losing. Even then the total growth i_s 74. 4 per cent from Rs. 17, 910. 90 crores t_0 Rs. 31, 236. 97 crores, that is by Rs. 13, 326. 07 crores. Now one company Chidambaram's growth is 913. 83 per cent and Reliance growth is 259. 1 per cent. Some of these companies are storming the present political atmosphere in India. How can you contain them? Where is the machinery to do so? The amendments, whatever they be, are not in a position to contain this growth, to contain these forces. Many of the amendments have been discussed by my colleagues Mr. Morarka and Mr. Thakur. One must get seized of the situation as to what it is. When we talk about political situation in our country, which are the forces, which are the factors responsible for such a situation that fe almost over-turning the political system in our country and leading us to somewhere else? We must be careful in drafting the Companies Act because on the basis of this Act, on the very functioning of this Act will depend much of our political life, much of the political atmosphere in our country. I think that on this account ?bo, the hon. Minister should agree that a Select Committee will be the best answer to the proposal he has made here. Now about other points, you have said that the amendments suggest that you will withhold information from the shareholders, you wl!J withhold information from the public. What does it mean when you say to publish an abridged balance-sheaf? What items will be there and what item- will not be there., and how do you draft the proforma and how will it be included in the rule?? How will the form be filled up by the companies? So this clause in itself will allow the companies to withhold facts in matters of finance, facti-j in matters of running the corn-panes, facts in the matter of production and other things. If these things are not considered, then there will not be any benefit done to us.

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Then there is another aspect which should be considered. The honourable Prime Minister said recently that we are going in for inducting foreign capital as equity. If that be so, and I be. 'ieve it is going to be, I want to know whether we are putting sufficient guarantees in our Companies Act to see that this foreign capital does not erode ou_r national capital. If you do not consider all these aspects, then I do not know where you will lead the country. There is yet time and you should not lead us to a disgraceful place.

SHR1 SANTOSH KUMAR SAHU (Orissa): Mr Vice-Chairman, Bill I want support this to It is very timely and it« objects are laudable. Since 1956 there have verv been many shortcomings noticed and experienced in the working of the Cbmpanies The Sachar Com Act mittee made certain recommendations required in its report which this am endment to be brought. So the Bill right time. A before the is V_G at passed should decade has and we give a little more thought. Anyway, something is better than nothing. As has been stated by the honourable Minister, the Bill aims at protecting the interests of the shareholder who is- quite often ignored by the com panies which have taken his deposits. The shareholder has deposited his money in the company and therefore his interest^ be should protected. Government has a new es created tablishment; it is trying to make the Company Law Board better, specifi cally for the purpose of regulating and conducting the affair., of Com pany Law. it is an independent Board so that there can be betterefficiencyand bettermanagement. There are other aspects management There are other aspects also. We have seen how procedural changes have been brought so that there is improvement in the functioning. Keeping in view the broader aspects of industrial development

in our country and in the interna-] tional scene, we want to develop I the corporate sector to suit ou_r na-j tional economy. Corporate secto_r in India is growing very rapidly. But in a mixed economy like we have in our country there must be and there ought to be certain regulations to guide th_e corporate sector to better serve the interests of the common man, the shareholder, and this Bill ha_t been brought primarily keeping that in view. We have to see how the different clauses incorporated hi this Bill will protect the interests of the shareholder and what the newfeatures and suggestions are.

Coming to the different clauses I shall confine myself to a couple cf major and important points. Clause

"Sub-clause (a). The value of average annual turn-over of rupees one crore a_s the ceiling for deeming a private company as public company in section 43A i6 being substituted to provide for a ceiling that may be prescribed. Further, the provision for laying down absolute monetary ceilings are being substituted by ceilings to be prescribed by rules. "

Sir, I would request the honourable Minister to explain during his speech whether he wants that the ceiling should be increased or should be reduced. To my mind, it appears -- let me frank--- that putting;, a statutory ceiling of one crore has certain implications as many other honourable Member, have pointed out. There are three categories of companies or industries and they are industries in the public sector, industries in the private sector and industries in the small and medium sec-, -tor. You must take into account the small and medium industrie also. As the Prime Minister has rightly pointed out, if you want industrial growth

to take place in India and if you want to compete with the other countries in the world, you must &tand On your own legs and it is necessary that there is entrepreneurial growth among the younger and new generation. Wa cannot scuttle them. If you have this one-crore turnover ceiling, then for this turnover they have to maintain certain records and other things and they have to come periodically under some checks. When you make it that they come under regulations, it should also be certain clarified whether it can be increased or decreased.. To me it appears necessary that this should be clarified. I would like to submit the honourable Minister humbly to through you the difficulties that the smallindustry people face. The small scale entrepreneur has to take loans and start an industry and he himself has to be the entrepreneur and he has to be the accountant, he has to be the typist and so on and. therefore, he is not able to manage the things in the small-scale rector. Of course, it might increase, the business might increase, in course of time. But till then he has to face a lot of difficulties. So, what I feel is that there must be some special consideration for the small or the medium sector. Of course, the definition ig there according to which an industry is described as small or medium.

Coming to the other things in the Bill, I would say that there are cer-iain good provisions in the Bill, If the depositors fail to get their money bat. k on maturity, they can complain to the Company Law Board and they can get the refund. But, today, if you see the afifairs of the companies and the problems of the shareholders, you will know why they suffer. There are many categories of cases which we must know clearly. There is the case of wilful default and this i_s generally resorted to by the gigantic corporate sector. They wilfully default, earn huge profits and then

they neglect the industry. There must be some deterrent punishment to these people and there must be some protection to the shareholders against this. Then there are cases where there is accrual of losses. There are small entrepreneurs and they incur losses and the losses accumulate over the years and they then ruin themselves. What protection can be given to them is a question which has to be examined. Firstly, there is the case of wilful default and the shareholders fail to get back their money which they contribute m the hope of getting some returns and getting back their money after gome time. If they do not) get any return,, if they do not gat back their money and if they do not get justice, then there must be other ways for them and the wilful defaulters must be punished and there must be deterrent punishment for them. Secondly, we have to see how there can be a guarantee for those people whocontribute their email share out of their meagre earnings. Who are the-people who do it? It is the common, man, it is the middleclass man, who contributes, in order to in this world, from out of his little survive will surplus. Everyone has the and desire. /to K, ve better and everyone has the right to live better. So, he invests and if he doeg not get the return after some years, he is then disappointed and he feels frustrated. So, there must be some provision foi' guaranteeing him. The Bill says that the Company Law Board will look into such cases. We should see how the interests of the small shareholders can be safeguarded in the event of losses, continued losses. There must be some provision for this purpose also. There must be some guarantee scheme also. It may not be in this Bill, but it must be provided in future. So, the whole question of flow of investment has to be examined because very important for investment is the development of the corporate sector which will tap the resources, mobilise deposits and

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generate wealth by stilising them for industry, for industrial development. This should be one of the main mottos and that should be the ideal for our country.

Then, coming to the othe_r provisions, clause 18 gives the fjegistrar the power to accept registration and other things. Now we have penal provisions. Penal provisions should also be there. But for the beginning there must be certain concessions, for which I plead, because they have not yet started functioning. Sometimes because of ignorance also they buffer. They must be given a warn, dng. There must be a liberal outlook.

Then, many other things have been brought. I would like to say that this i_s definitely a beginning. It is a welcome measure. It is important to know what is the investment cannot protect the interests of the position of different corporate sectors today. We have to correlate it with the development °f different indus-tr'es and with a little history of industrial development of our country.

Sir, many times a few monopoly houses start one industry. They take the benefit out of it. They do not contribute for research and development of it. Then, whe^ they become rich they enjoy the benefits, but they do not invest in it and they start and go to another new industry. But the common man who contributes towards shares falls sick. These are the permanent f6atures of the industrial scene today which we are seeing everywhere, whether it is in Jute, cotton, cloth mills or elsewhere. We have to have a very radical law and we have to have a realistic picture of the country. We have to look into these considerations. There has to be some amendment of the Company Law or the industrial law to ensure that they contribute certain portion of the ainount for development. Otherwise it will fall sick within two decades or one decade. So that ^as io be seen. Every industry will fall

sick some da_v and the shareholders, th» poor contributors, will suffer. Big entrepreneurs will siphon -off money for growth of other industries and there will be difficulties there. Unless these things are taken care of, it will be very difficult for a healthy growth of industry in our country. These things need careful observation for the future growth of industry in our country.

• *Theni* technological, development and other things have been taken care of to some extent fy is good. But I think this falls short of a radical measure which we want to have about it as I was telling before. There must be a greater emphasis on that. The Prime Minister promised to take the country into the 21st century. We can reach that target if we adopt technological innovations.

As Mr. Rameshwar Thakurji, who is himself a financial expert, was telling, financial expertise is a must; *we* have to improve the final management of the industry by taking ex-peris. The law for that reason must be simplified, so that the common man can understand, new entrepreneurs can undertand. Voluminous law with a lot of amendments some-limes creates a lot of confusion and it can create bottlenecks for the growth of any industry and healthy growth of new 'entrepreneurs.

Then, coming to other things, the Company law also looks into other aspects. Many aspects have been stated. Now we have covered a very limited portion. They are very laudable.

As I said in the beginning, can you guarantee against the cases of wilful default and stop the entrepreneurs from making illegal transfer of properties? Unless there is such a measure, there will not be any security for the common shareholders against" such illegal. transfers or illegal financial: manipulations. So, these laws cartnot, protect the ntsrests of the shareholders. in future, we have to

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consider all these aspects. Now, we have introduced the Company secretary. This new Company Secretary can give innovation and direction to the company. That should be seen. Under the Company Law, it is stated that he must provide the expertise for the management such as financial, legal and management expertise. That central organisation must also be strengthened so that the ideals can be achieved. The objectives must be clearly" stated. The Company Secretary must discharge his duties faithfully to the company and also to the shareholders so that he. can bring new innovations. These are the broad "aspects. With these words, I support the Bill and I hope that the points I have mentioned will be kept in view in future for better management of companies.

SHRI L. NARSING NAIK (Andhra Pradesh)j, Mr. Vice-Chairman, Sir, this is the first time that I am putting forth a few suggestions, During the last three decades, the economic scenario has witnessed a change. Several new developments have taken place. Banks have been nationalised and a number of credit control measures have been instituted. A number of new financial institutions have been set up. The Company Law cannot be witnessed in isolation. It has to harmonise with . the country's growth which, in turn, $^{\wedge}$ means taking into account the promotion of savings and investments and formation ofan ever-increasing number of companies. - It hag also to be in conformity with other economic manipulations and in tune with the recent trends of liberalisation. The private sector has been assigned an important role in the Seventh plan period. This sector hag to achieve an investment of 52. 2 per cent of the total investment. The share of private sector industries is-still big 1 tier at 59. 4 per cent. The. private sector is. placed-at Rs. 54, 236 crores alj. 1984-85 prices out of. which 53 per cent is expected. to... be financed 288 RS—9..

through internal resources. The actual investment requirement would in fact, be still higher owing to inflationary and other factors. Investment of this magnitude would be extremely difficult. The private corporate sector should be conscious of it responsibility and should do its best to achieve the targets. The Government, on its part, must help the corporate "sector by creating a suitable environment through its fiscal and "corporate laws.

Sir, over the years, " the policy of the Government in regulating the affairs of the corporate sector has been one of liberalisation, coupled with required control % the- interest of speedy industrial" growth and development in the country. "

Sir, some of the, amendments in this Bill seeking to streamline and rationalise the existing provisions such as. (1) Annual return to. be sub mitted in 6 years instead of 3 years, (2). increasing the validity period share transfer forms from 2 months to cl2 months, (3).. employing the Registrar of. Companies, to - condone delay. in- registration of changes up one month, (4) stipulating, the. eli to gibility for demand for pay to.. Rs.. 50, 000 worth of share-holding, (. 5) provision to compound offences, and (6).. dispensing with government ap provals fo. r - managerial appointments remuneration are welcome and fea tures

independent Sir. creation of. an autonomous Company Law Board is necessary. to. decide various issues, subject to appeal to the High Courts. Though this Company Law Board is supposed to be free and independent of any control and direction from the Government, the.. Amendment Bill ig silent with regard to the composition of the Board, and the qualifications and experience of the members and other important details which ate left to the rule-making authority, and not "covered by. lne

[Shri Santosh Kumar Sahu] main Amendment Bill. While the Sadhar Committee has suggested that the jneniber® of the Company Law Board. nuist be drawn from the experienced members of Chartered Accountants, Cost Accountants and Company Secretaries, the Amendment Bill is agent, on this subject. At present, the Company Law Board is under the control of the Central Government and is manned by Central Government employees. The Amendment aims at the creation of an autonomous Board possessing judicial and guasi-judicial powers. As it is, these powers are distributed between the Central Government and the court, while some are retained by the Board itself. It is proposed to divest the Court and the Government of these powers and to centralise all judicial Powers with the Company Law Board. However, in the proposed Amendment, the qualifications and experience for becoming members of the Company Law Board have not been prescribed. It is essential that when the Company Law Board is entrusted with the judicial powers, the qualification and experience for becoming members of the Company Law Board should be stipulated in the statute itself instead of giving that authority to the Central Government. Originally, Sir, ten years back, the Sachar Committee suggested compulsory appointment of Managing Directors for Companies with a paid-up capital of Rs. 50 lakhs or more. Now, the Amendment Bill, instead of increasing the said Capital, has reduc-dd the same to Bs- 25 lakhs. In view of the inflationary trends it should be examined whether the limit is reasonable.

, *fts* regards Relinking of depreciation fates Under the Companies Act, ffftm that Of. the Income-tax Act to ehble, the Companies' to, declare divi-

dends the proposed amendment will delink depraecia tion nies Act /rom that under the income-tax Ad Following the amendment,

depredation for the purpose of thebe calculated in Companies Act will accordance with the rates specified in Schedule XIV and not as per the Income-tax Act. A persual of the rates prescribed in the proposed Schedule XIV of the Companies Act clearly suggests lower rates of depreciation than the present rates prescribed by the Income-tax Act. Decidedly, grea ter depreciation shall be permitted. under the Income-tax Act. However, an anomaly seems to have crept in. The Budget of 1986-87 had introduc ed section 1151 in the Income-tax Act, whereby 30 per cent of the book profits are to be taxed. Book profits are arrived at after providing for depreciation under the Companies the Thus Act purpose of depreciation provisions under the Income-tax laws may get diluted as book profits will go up. In other words, the benefits granted fey one Act will l get negated by another. This aspect must be looked into by the Minister.

The Sachar committee made some important recommendations for small companies with a paid-up capital of rupees five lakhs or lesg to be com-pletley exempted from the Compaq nies Act which have not been cever-ed by the Amendment Bill. I suggest that this may be accepted.

The Sachar committee recommendations for providing workers' parti-cipafoin on the board of directors in respect of companies employing more than 1000 workmen has not been accepted in the Amendment Bill. This is an important recommendation that should be accepted.

The age-limit for whole-time direc-tors has be. en prescribed as between 3Q and 65 years. Compulsory retire-. ment at, the maximum age of 65 years""" may.. deprive the corporate sesctor of somje of its best, efficient and experienced personnel. It is, therefore, desirable to enhance the maximum age-limit to 70 years in exceptional cases with the prior permission Of the Government.

Sir, these suggestions may be considered by the hon. Minister. Thank you.

भी रजनी रंजन साह (बिहार) : उप-समाध्यक्ष महोदय, में कंपनी संशोधन बिल 1987 का समर्थन करता हूं बहुत सी बातें सदन में कही गई, मैं उनकी दोईराना महीं चाहता हूं । लेकिन माननीय मंत्री महोदय, का ध्यान इस संशोधन की स्रोर झार्काषत करते हुए यह बताना चाहता हं कि पिछले दिनों में भी कंपनी लॉ में संशोधन लाया गया था; सर्व-प्रथम 1956 के बाद 1959 में, उसके बाद 1962 में, 1963 में, 1964 में दो बार, पून: 1966, में, 1968 में, 1971-72 में, 1974 में, 1977 में, एक छोटा ममेंडमेंट 1985 और फिर यह 🛛 1987 में बहुद म्रमेंडमेंट लाया गया है । हम बराबर कंपनी लाँ में अमेंडमेंट करते आए हैं, इसमें सुधार लाए हैं। यह मावस्यक भी हैं। देश की माधिक और सामाजिक सेंरचना को देखते हुए, समय के मुत्ताबिक इसमें सुधार लाना चाहिए । ग्राज जो यह ग्रमेंड-मेंट लाया गया है, यह बडा ही उपयोगी है। लेकिन मुझे दुख के साथ कहना पड़ता है कि हम ग्रमेंडमेंट तो करते हैं लेकिन इनका इंपैक्ट कुछ खास नहीं पड़ता है। जिस तरह से इनकम टैक्स ऐक्ट का प्रभाव पड़ता है, करदाताओं पर पड़ता है, उस तरह से जो कारपोरेंट सेक्टर के लिए हम संशोधन लाते हैं। उनका कोई खास प्रभाव नहीं पड़ता है। यह उसी तरह से है जैसे कि एक विष रहित सांप हरहरा सांप हमारे यहां होता है जिसके काटने से कोई असर नहीं होता है उसी तरह से यहां अमेंडमेंट हम लाते रहे हैं। मेरा निवेदन है कि कंपनी ला एक्ट में जब कभी भ्रमेंडडमेंट लाया जाए उसे प्रभावी होना चाहिए ताकि कार-पोरेट सेक्टर का जो दाथित्व बढ रहा है, उस पर इसका प्रभाव पड़े।

उपसभाध्यक्ष महोदय, मैं उन वातों की क्रोर नहीं जाना चाहता हूं जिनकी चर्चा इमारे साथी ठाकुर जी ने किया है जैस

इसकी स्थापना किंस तरह से हुई, इसमें संशोधन की ग्रावध्यकता क्यों पड़ी । जिन कर्मेंटियों की रिपोर्ट झौर जिन सुझाबों के आधार पर यह संशोधन लाया गया है, उसमें कुछ बातों की कमी उह गई है । कहा गया है कि सच्वर कमेटी की रिपोर्ट 1978 में वी गई थी। बहुत दिन बाद यह सुधार 1987 में लाया गया, ६स सं।ल पहले रिपोर्ट दी गई थी, उस समय में ग्रीर ग्राज के समय में काफी ग्रांतर पड गया हैं। हमारी धाराणाएं बदल शाई हमारी झावश्यकताएँ वदल 쿬 - गई और विभिन्म प्रकार के जो दूसरे कार्ती का भी अप्रदेश कारपोरेट सेक्टर पर पड़ा है। मतः मेरा महना है कि इस बीच में कोई दूसरी कमेटी स्थापित की गई होती फ्रीर उसके आधार पर विश्वेचन किया गया होता देणा में जाद विवाद हुन्ना होता, चचपि हुई हैं:ती उनके **ग्राधार पर यह संशोधन लाया ग**या होता तो ग्रच्छा होता पर ऐसा नहीं हुझा, जो भी संशोधन लाया गमा है उसका में समर्थन करता हूं। कंपनी ला बोर्ड बडा ही अशक्त है, उसे भी संशक्त धनाने की जरूरत है। उसका कंपोजिशन बडा कमओर है। सालों साल समिल लंबित रहते हैं, इनके फैसले नहीं हो पाते हैं और इनमें इतने कॉप्लीकेंशंस है जिनको सिंप्लीफाई **करने की जरू**रत है। नई [.]टैक्नालाजी, कंप्यूटर के युग को देखते हुये, नए ढंग से व्यवस्था करनी चाहिए। इसके कार्यकलाप को बदलना चाहिए झौर जिस काम के निष्पादन में सालों साल लगता है क्षमता बढ़ान के लिए, एफिशेंसी बढ़ाने के लिए नई टैक्नोलाजी का इसमें प्रतिपादन करना चाहिए और जिस तरह का ग्रोय कार-**भोरेट सैक्टर का हो रहा है, जिस ते** उद्द

[श्री रजनी रंजन साह]

से इसमें इक्विटी का समावेश हो रहा है उसके लिए बावश्यक है कि इसकी पूरी संरचना को, कम्पनी ला बोर्ड के ढांचे को ग्रौर भी सशक्त ग्रौर मजबुत किथा जाए जिससे कि सही माने में लोगों का विश्वास जक सके कि कम्पनी ल। बोर्ड सही मायने में काम कर रही है। जो सुझाव इसमें दिए गए हैं, जो अमेंडमेंट्स हैं उन सबों की क्रोर तो नहीं, पर कुछ संशोधन की झोर मंत्री महोदय का ध्यान ध्राकृष्ट करना चाहुंगा। इस ग्रमेंडमेंट द्वारा धारा 73 में संशोधन लाया गया है इसके मताबिक ऐसा प्रस्ताव है कि प्रत्येक कर्म्पनी के लिए यह अनिवार्य प्रावधान होगा कि पब्लिक इशु ग्राफ शेयर या डिवेंचर के लिए स्टाक एक्स-चेंज के द्वारा श्रपना श्रावेदन देना होगा। यह प्रावधान अनिवार्य यानि मैंडेटरी माना गया है और इस बिल में प्रावधान है कि पब्लिक इश्रु श्राफ शेयर या डिबेंचर देश के किसी स्टाक एक्सचेंच के जरिए रजिस्टर्ड कराकर ही कोई कम्पनी दे सकती है, लेकिन साथ ही अपने प्रोसो-क्टस मैं श्रपने स्टाक एक्सचेंज का नाम झंकित करना पड़ेगा और साथ ही यदि पब्लिक इशु के 10 रोज के अन्दर स्टाक एक्सचेंज में श्रपना नाम दर्ज नहीं कराते हैं तो शेयर का एलाटमेंट रद्द समझा जाएगा। यह भी प्रावधान किया गय। है कि यदि स्टाक एक्सचेंज 10 हफ्ते के अन्दर अनुमति नहीं देता है तो वह पब्लिक इशू रद्द समझा जाएगा । यह भी कहा गया है कि यदि स्टाक एक्सचेंज ग्रनुस्ति नहीं देता है तो कम्पनी जो रुपया शेंयर्स के रूप में प्राप्त करती है उसे व्याज के साथ वापस लोटाएगी। प्रश्न उठता है कि कैसे लोटाएगी, यह अपने ग्राप में एक बड़ा ही कम्पली-केटेड प्रासेस है। एक बार शेयर्स का रुपया जाने के बाद उसे वापस लेने में शेयर्स होल्डर्स को बड़ी कठिनाईयों का सामना करना पड़ता है। इसके लिए कुछ सुविधा का प्रावधान होना चाहिए ग्रापने इस अमेंडमेंट में डायरेक्टर्स को जिम्मेदारी दी । ग्रगर पैसा कम्पनी वापस नहीं करती है तो 12 प्रतिशत ब्याज के

साथ प्रैसा वापस करने की जिम्मेदारी व्यक्तिगत रूप से डायरेक्टर्स को दी गई है। इस प्रावधान से जो रुपया लगाने वाले लोग हैं उनका इंटरेस्ट सेफगार्ड होता है क्यकि पहले दिनों में कम्पनियां शेयर मनी के रूप में अपने खाते में रुपया जमा कर उस रुपये को इस्तेमाल किया करती थी जो ग्रब इन्हें कैंक के खाते में जमा करना पडेगा। ये बाद में स्टाक एक्सचेंज की ग्रनमति से शेयर्स में परिवर्तित किया जाएगा या उन्हें लौटाया जाएगा। इससे कम्यनियों के प्रति शेयर होल्डर्स का विश्वास दुढ़ हो जाता है। यह प्रादधान एक ग्रच्छा प्रावधान है **और मैं इसका समर्थ करता हूं लेकिन** एक बात है कि जो प्रतिबंध को प्रावधान है उसमें शेयर होल्डर्स को जिस तरह से पहले शेथसं बेचने से पैसा मिल जाता था, शायद अब स्टाक एक्सचेंज द्वारा भ्रनुबंधित कराने पर यह सुविधा मिल सकेगी 4.00 P.M. या नहीं इसमें मझे शक मालुम पड़ता है। तीसरी बात यह है कि कंट्रोलर ग्रीर केपिटल इशु ने भी इस, अनुबंधन को सही माना है और इसे अनिवायें ं प्रावधान कर दिया है। यह भी एक सराहनीय बात है।

चौथी बात यह है कि ज्वाइंट सेक्टर कंपनियों इनका नाम्स है कि 49 परसेंट शेयर्स प्राइवेट लोगों के हाथ में होंगे श्रौर 51 परसेंट शेयर्स गवनमेंट के पास होंगे। इस धारा में संशोधन करने के बाद सभी ऐसी कम्पनियों में लोगों का विश्वास जम जायेगा।

इसके बाद स्टाक एक्सचेंज ढ़ारा अनुबंधन करने से कंपनी का स्टेटस भी बढ़ जाता है। हम इसे ''वाइडली हेल्ड-कम्पनी'' कहते हैं। इसमें टेक्स की लाय-विलिटी भी कम होती है लोग्रर टेक्स रेट्स एप्लीकेबल होता है। इस तरह कम्पनी और शेयर होल्डर्स दोनों का फायदा होता है, यह बात भी सही है।

सरकार को चिंता अवश्य है. कि ग्रेयर होल्डर्स कारुपया सरक्षित रहे और इसके लिए प्रस्तावित संषोधन में भ्रनेकों प्रावधान किये गेंये हैं। पर साथ ही इस बात का भी ध्यान रखना होगा कि स्टाक एक्सचेंज माकिट में भी बहत खामियां हैं जिसे सुधारने की जरूरत है, जैसे --- स्टाक क्रोकर्स, जो स्रभी तक इस बात में पारन्गत थे कि किसी कम्पनी के शैयर्स को प्राइवेट रूप से गिरवी रख कर अपने इक्विटी बेस को बढावा देना, देते हैं वैसे लोग स्टाक एक्सचेंज क्रोकर में से ही, होते हैं,। इस तरह हजारों हजार शेयर्स होल्डर्स अपने शेयुर्स को प्राइवेट प्लेसमेंट करते हैं जहां किसी भी तरह की फार्मल्टीज नहीं रखी जाती है। इस पर भी सरकार को ध्यान देना होगा। नहीं तो इस से जो सुधार होने की बात है वह बेकार ही जन्मेगी।

दूसरे प्रावधान ऐसा है कि प्रामोटर्स कोट, का जो शेयर है वह तीन साल तक ट्रांसफर नहीं हो सकता है पर प्राइवेट प्लेसमेंट द्वार। वे आवश्कता पड़ने पर धन उगाह सकते थे। ऐसा नहीं होने से उन्हें आर्थिक कठिनाइयों का सामना करना पड़ सकता है।

इसके प्रलावा जो तत्कालीन क्येयर्स के ट्रांसफर का तरीका है वह भी बहुत कम्प्लीकेटेड है उसे भी ग्रासान करना चाहिए ।

कंपनियों की सबसे बड़ी विशेषता यह होनी चाहिए कि श्राम पब्लिक से उन कम्मनियों में रुपया डिपोजिट हो जिस पर उन्हें ब्याज स्रौर यदि शेयर कै रूप में हो तो डिविडेंड के रूप में पैसा मिले । सेक्शन 58-ए डिपाजिटर के लिए सरक्षा का प्रावधान है। पर सब-सेक्शन 9 झाफ सेक्शन 58 किसी भी तरह से डिपोजीटर की सुरक्षा नहीं कस्ता है बल्कि उसके अधिकार का हेनन करता है। इसे पूनः एक जामिन करने की जरूरत है क्योंकि कम्पनी ला बोड का कार्यकलाप इतना ज्यादा कम्प्लीकेडेट है कि इस अमेंड गेंटस से लोगों में जो एक विश्वास कम्पनियों में इनवेस्ट करने का रहा है उस प्रवृत्ति में कमी होगी। कंपनियों में

पब्लिक डिपोजिट से कई फायदे हैं ---जैसे---वैंक के दर से डिपोजिट का मद दर कम देना पड़ता है, किसी भी तरह. की सिक्योरिटी कम्पनिशों को नहीं दनी होती है। पर सबसे बड़ी कठिनाई है कि कंपनी को रजिस्ट्रार ग्राफ कम्पनी के पास अपना रिटर्न आफ डिपोजिट 30 दिन के झन्दर दाखिल करना पड़ता है जबकि हम सब जानते है कि सब का अलग-अलग फाइनेन्गियल इयर होता है भौर एकाउंटिंग के बाद झलग-झलग तिथि पर एनुझल जनरल मीटिंग *ह*म्रा करती है इसलिए जो तीस दिन का प्रावधान एलाटमेंट झाफ मोयर्स का है उससें व्यावहारिक कठिनाई होती है। मेरा सुझाव है कि जो कंपनियां 30 दिन के ग्रन्दर ध्रपना एलाटमेंट आफ शंयर्स का रिटर्न दाखिल नहीं कर सकती है उसे एनुझल जनरल मीटिंग के बाद जो रिटर्न फाइल होता है या फाइनेन्शियल ईयर खत्म होने के बाद जो रिटर्न फाइल होता है उसके साथ में दे सकें। इसमें किसी भी तरह की बॉधा कंपनी ' ला बोर्ड को नहीं होन चाहिए । मैं यह कहना चाहता हूं कि और भी कई बाधाएं कम्पनी ला बोर्ड की स्रोर से है। जैसे 10 प्रतिशत डिपोजिटर्स का एप्ली-केशन एक साथ होना चाहिए । यह भी एक सोचने की बात है। इस तरह की म्रनावश्यक बाधाएं डिपोजिटर के *फण्डा*-मेंटल राइटस पर श्राधाल करती हैं। कम्पनी लांबोर्ड का छत्यधिक हस्तक्षेप भी कम्पनियों के विकास के लिए बाधक होता है। इस तरह से एमेंडमेंट पर भी विचार करने लायक है।

इसके प्रलावा ग्रन्थ कई सेक्शन का एवंडमेंट है जैसे सेक्शन 108-ए, सेक्शन 219(1)(2)(4) इत्यादि पर भी विचार करना चाहते थे, पर एक पढति जो चली आई है शेयर ट्रांसफर डारा ब्लेक फार्म सिंगनेचर करवा कर रखना, इसे रोकने के लिए ठोस कटम उठाया जाना चाहिए । इसके अलावा बड़ी कम्पनियों डारा कुछ ज्यादती भी की जाती है। जैसे रिफण्ड आफ डिपोणिक पेमेंट आफ इंटेरेस्ट टू डिपालिष्टपर्ड एक

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[श्री रजनी रंजन साह]

डिबेंचर होलडऩ, पुनेलिटी प्रोविजन फार डिलेड पोस्टिंग वारन्ट या डिविडेंट वारन्ड के संबंध में भी ज्यादती - की जाती है। इस पर पूर्ण प्रतिबंध लगाया जाना चाहिए। इस पर कम्पनी लॉंबोर्ड का झंकूझ रहना चाहिए। मेरा सुझाव है कि डिपाझिटर ग्राँर गोवरडोल्डर की तकलीफों को सूनने के लिए एक सेंट्रल सेल की स्थापना होनी चाहिए जो कम्पलेन्टस को विधिवत सुन सके ग्रीर गलत पाये जाने मालों के विरुद्ध कार्यवाही के लिए अन्-बीसा कर सरुे। ऐसा नहीं होने से अभी जो लोगों का निश्वास है वह कम होते की झाणंका है। एक झाखिरी बात मैं यह कहना चहिता हुं झौर उस पर मातनीय मंत्री महोदेय की ध्यान श्रकषित करना चाहूंगा। ऐसा देखा गया है कि जो बड़ी-बड़ी कम्पनियाँ है, जो बड़े-बड़े परसन्स से प्रभावित हैं उन कम्पनियों के युप होते कि वे नामितल शेथर्स है ले घर उनके म। लिक बन जाते हैं । इम जोवर के पैसे से प्रितनी लाइफ लीड करते हैं। बड़ी-बढी इम्पाला गाड़ियों में चलते हैं झौर एयर कन्डीशन बंगलों में रहते हैं। इस संबंध में पिछले साल 1987 में मानुनीय मंत्री जी का ध्यान श्रारुषित किया गया था इपौर प्रश्नोत्तर काल में कहां गया था कि कुछ बडे-बडे लोग हैं जो इस तरह की कम्भनियां चताले हैं। इस संबंध में कहा गया था कि यह मामला विचाराधीन है। लेकिन ग्रंगी तक इसका उत्तर प्राप्त नहीं हुआ है। मैं अलग से इस बरि में पुन: इस माम के को रेकर करूंगा, शायद के उसका उत्तर दे सकें। दूसरी वात मैं यह कठना चाहता हूं कि जी बड़े-बड़े उद्ये गरति हैं वे प्रधनी इंडस्ट्री को सिक घोषित करने के लिए कम्पनी का पैसा दूसरी सरफ लगा देते हैं और दूसरी कंपनी 🕷 हैं कर देते हैं। मेरा निवेदन है कि 🗱 तरह के जो लोग हैं दूसरी कम्पनी चला देते हैं, पहले की ग्रभनी कम्पनी को इग्ग घोषित करते हैं उनके जपर भी कम्पनी ला बोर्ड का कुछ प्रंक्रेश होना च हिए । अन्त में मैं यह कहना चहिता हें कि जो अमेडमेटें लाया नया है, यह

बडा ही उपयुक्त है, लेकिन इस अमेंडमेंद को प्रभावी बनाने के लिए कदम झौ उठाये जाने चाहिए । जैसा मैंने कहा, विश्वेले सांध की तरह से कम्पनी ला बोर्ड का काम करना चाहिए दंतरहित सांग की तरह काम करने से कार पीरेट सेक्टर पर कोई प्रभाव नहीं पड़ेगा । यही मेरा निवेदन है। जिस 'तरह से इन तम टैक्स ऐक्ट का प्रभाव पड़ता है उसी तुरह से कम्पनी ला एकट का भी प्रभाव पड़ना चाहिए । इन शब्दों के साथ में आपको बढेत धन्यवाद देता हूं जो भाषने मुझे समय दिया ।

श्री कैल कार्यति দিগ্ৰ (बिहार) : उपसभाध्यक्ष महोदय, शायद मैं मंतिम वक्ता हं या एक ग्राध कोई बाद में हो सकता है। मैं ट्रेजरी बैंच के मित्नों का भाषण सून रहा था। उसमें मुझे ज्यादा ग्रानन्द इसलिये आ रहा था क्योंकि हर एक विधेयक का समर्थन करते समय लेकित शब्द का कप्र से कभ एक दर्जन बार उपयोग करते हये पाया गया । क्लाजों का उल्लेख करते हुये लेकित, मार्थव कः उल्लेख करते हुये लेकित, बार-बार लेकिन कहने के पश्चात टेजरी बैंच के सदस्यों को अनंत में विधेयक का समर्थन करना पड़ रहा है। महोदव, उल्लेख किया गया है कि इस बिल को लातें समय सच्चर कमेटी की अनुशंसा भी इसमें रखी गई है। फिर चैम्बर घोफ कामर्स की अन्धांसा को भी उल्लेख किया गया है । पूरे विधेयक के लम्बे चौड़े पोथे को पढने के बाद यह समझ में नहीं आता कि इसमें कौन सा झंश सच्चर कमेटी की अनुशंसा के आधार पर और कौन सा अंश चैंम्बर प्राफ क(मर्स की ग्रन्शंसा के आधार पर लाया गया है। देखने से यह लग रहा है कि यह विधेयक न्यायालयों से न्यायिक अधिकार लेकर उन्हें कम्पनी ला बोर्ड के सुपुर्द कर रहा है। ग्रन्त में क्योंकि वहां संविधान खड़ा है इसलिये हाईकोर्ट की फटदी गई है। लेकिन वहां भी उल्लेख है किं हाईकोर्टमें किसी लाप्वाइन्ट पर ही जाया जा सकता है। अपर्थ यह है कि कंपनी खाबोर्ड के ग्रन्तर्गत सब की गरदन उसके हाथ में, उसके सुपुर्द की जायेगी। मान-नीय सदस्य श्री रॉमें क्वर ठाकर ने प्रभी उल्लेख किया कि कम्पनी ला के प्रस्तर्गत

जितनी कम्पुनियां झाती हैं या उद्योग झाते हैं, उनमें कुल मिला कर 42 हजार करोड रुपये की पूंची लगी हुयी है और इसे 42 हजार करोड़ स्पर्ध की पूंजी में से लगभग 30 हजार करोड़ 'इपये की पुजी 'उनु' कर्मपनियों पर, उन् उद्योगी पर लेगी हुया है जो सरकार के हैं। उनकी संख्या कितनी है, लगभग 1 हजार और मात 9 हजार करोड रुपये की र्यंजी है जो छोटी कंपनियों पर, छोटें उद्योंगों चर लगी हुवी है और इनकी संख्या लगभग एक लाख है। मेरी समझ में नहीं झाता कि इतने वर्षों के अन्भव के बाद भी क्या सरकार को यह समझ में नहीं छ। रहा है कि एक ही कानूनी ढांचा बडी कन्पनीज, बड उद्योगों, मझोली कम्पनीज, मझोले उद्योगों. ™स्माल स्केल इंडस्ट्रीज य। छोटे उद्योगों की समान रूप से रक्षा नहीं कर सकता। बिल म्राप पारित कर लीजिये। लेकिन क्राल याद रखिये कि इसका टाटा के उत्पर कोई असर होने वाला नहीं है, इससे बिरला की पूंजी में वृद्धि जो हो रही है उस पर कोई ग्रसर होने वाला नहीं है। इसी सदन में एक बार नहीं , दर्जनी बार बात उठ चकी हैं। बिहार में एक डालमिया की फैक्टी है। वह 1983 से बंद पड़ी है। इतना होनें के बाद भी समाचार मिला है, उसकी खाता--वहीं से मलूम हुम्रा है कि 10 करोड़ रुपया उसको डालडा लेने के लिये एडवांस दिया है, सीमेंट लेने के लिये एडवांस दिया है, कागज लेने के लिए एडवांस दिया है । सरकार के हाथ में सब प्रकार के कानून है। लेकिन श्राज तक, पांच वर्षों के बाद भी जिक्वीडेट नहीं कर सके, ग्रांप टेक-ग्रोवर नहीं कर सके। इतना होने पर जब ग्राप डालमिया का कुछ बिगाड़ नहीं सकते तो मुझे संदेह होता है ।

SHRI J. VENGAL RAO: Sir, he is talking on the Amendment Bill. What is all this about advances and all that?

श्वी कैलाशपति मिश्र मान्यवर, बेंगलराव जी जब भाषण प्रारम्भ कर रहे थे, तो मेरे मन पर उस समय प्रतिकिया हो रही थी कि ब्यूरोकेट्स ने जो लिख कर तैयार करके हाथ में कागज पकडा दिया है Bill, 188?

वही झाप शुरू से लेकर ब्रन्त तक पाठ कर र है।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I don't think it is a fair remark. It is not fair.

श्री कैलाशपति मिथ : मोरारका जीने जो फैक्ट्स और फिगर्ज रखे मैं बेमतलब का टेंशन पैदा नहीं करना चाहता हूं केवल एक निवेदन करना चाहता हूं कि आप एक ही कानून के अन्तर्गत बिंग कस्पनीज को रखेंगे, मिडल साइज की कम्पनियों को रखेंगे और स्माल स्केल कम्पनीज को रखेंगे तो याद रखियें संस्कृत का एक बड़ा पुराना म्लोक है-

> ग्रश्वम् नैव, गर्जम् नैव सिंह नैव, च नैव प्रजापुतम् बलि दद्यात देवोपि दर्बल घातकः

कथानक ऐंसा है कि साधक द्वारा भगवान की पजा करना शुरू कर दी गई। भगवान प्रसन्न हो गये तो उन्होंने कहा कि दक्षिणा दो तो पुजारी ने साधक से कहा कि महाराज दक्षिणा लाइये । उन दिनों बलि प्रया थी । उसने कहा कि घोड़ा पकड़ करके ले प्राते हैं तो भगवान ने कहा कि ग्रश्व नहीं चाहिये। सोचा कि कोई ग्रच्छी चीज मांग रहे हैं तो कहा होथी पकड़ कर ले आते हैं तो भगवान ने कहा कि हाभी नहीं चाहिये । ग्रब चक्कर में पड़ गये तो पशुओं में सबसे बड़ा सिंह को माना जाता है तो कहा कि शेर को पकड कर ले आते हैं तो भगवान कहते हैं कि सिंह नैव, सिंह नैव शेर बिलकुल नहीं चाहिये । तब हाथ ज/ड कर साधक ने पुछा कि क्या चाहिये तो कहा कि बकरी का थोड़ी देर पहले पैदा हग्रा छोटा सा बच्चा जो देखनें में चिकता चेपडा हो उसको ले ग्राएं तो सुत्रकार ने कहा कि देवोपि दुर्बल धातकः जो दुर्बल है उसका घातक भगवान बन जाता है। स्राप यह पसि कर रहे हैं. नियम लागू करने जा रहे हैं ज़ो व्यवस्था टाटा जैसी बड़ी कम्बलियों ने बंग रखी है छोटे कोर्ट से ले कर मुप्रीय कोर्ट झ े उन के परमा कट एडकोकेट पोस्टेड हैं। एक बेचारा जिसका टर्न ओवर 50 लाखया एक करोड़ का है उस पर भी दही निर्यम

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[श्री केलाश पति मित्र]

लगा देंगे तो भवस्था एक ही होगी सब छोटी कम्पनियां समाप्त हो जायेंगी श्रौर बडी कम्पनियां पनपेंगी ही । मुझे संदेह है कि देश के अन्दर मल्टीनेशनल बहुराष्ट्रीय कंप-नियां घुस रही हैं कहीं ब्यूरोकेंट्स के साथ हाथ मिला कर उनका इस में बड़यन्त न दिखायी देता हो । मैं लम्बा भाषण नहीं कर रहा हूं जैसे सत्ता पक्ष के सदस्यों ने अनेक क्लाजों के जगर सन्देह प्रकट किया है विरोधी दल से भी मांग हुयी है झाप कुपा कर के इसको जल्दवाजी में पास न करायें और इस बिल को सेलेक्ट कमेटी को भेज दें जो तीन चार महीने तक छानबीन कर के अपनी पूर्ण रिपोर्ट दे देगी। इस के बाद म्राप सदन में यह विधेयक ले आयें स्रौर इसको पास करायें इतना कह कर के मैं समाप्त करता हूं। धन्यवाद ।

SHRI DAYANAND SAHAY (Bihar): Mr. Vice-Chairman, Sir, I am standing to support the Bill, every clause of it, all the amendments. However, I have a few suggestions. I would like the Government and the Minister to take note of them.

The great and important leader of Europe, Count. Bismarck told his Ambassadors, "If you go to London, go to the share market. Then you will feel its pulse, and know its health and politics. " The share market is controlled remotely or fully by the Company Law Board in our country. So, any amendment to the Company Law, in a progressive way, is going to help the growth, economic growth. If it is otherwise, it will be detrimental to the growth.

What is happening today in our country in the field of company law and how it is functioning? The company law is represented in the States by the Registrar of Companies. Today-In the eyes of the laweveryone equal. Whether you are a companywith 2 persons or with Rs. 20, 000 capital or hundreds of shareholders with hundreds and crores of shares, the forms and formats made are the some for every one. On the one hand you suggest that companies

should be run properly, with proper professional management, with better auditors and company Secretaries, on the other hand you also allow a person or a group of even two. persons-husband and wife or eon and father, to form a company. In such cases, he is the producer, he is the engineer, he is thte clerk, he is the typest. he is the accountant and hence he has no time to look into other things and understand all the forms. The result is that hundreds of cases are field against such companies. Only in Kanpur, there must be 1, 000 such cases in which the party has failed to submit some forms, some reports or some proforma. There is a nexus between a few lawyers and the Registrar of Companies. Either in Patna or in Kanpur or anywhere in the State capitals hundreds of cases are filed. If you fail to submit " these forms you have to pay a penalty and suffer prosecution. The penalty is very minimal. It is Rs. 25 or Rs. word prosecution is 50, but the also there. The result is that small businessmen who are afraid of going to jail have to go and face the Magistrate. On the other hand, no case is filed on bigger campanies because they can afford to appoint a lawyer, appoint a representative, have a liaison with the Registrar's Office. A person who is having a company with Rs. 5 lakhs or Rs. 2 lakhs or Rs. 10 lakhs of capital, a small factory or business, does not have that much of resources to go and have a liaison with the Registrar of Companies. The result is that cases are fifiled against him and where a fine of Rs. 50 been sufficient could have for of ftottlement. a fine Rs. 5000 is Imposed. The same law is not applied to the companies and Government public corporations. Once I was Chairman of the Bihar Industrial Development Corporation. In that •corporation, for the last five veaVs the Ibalancesheet was not audited. I enquired why the Registrar did not file a case against them. They said that it is headed by a Managing Direc-

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tor who is an IAS Officer, and no case can be filed against an IAS Officer. He is a big bureaucrat. He is much higher than the Registrar of Companies. That is why I suggest two of three things. Small people are actually being tortured and bigger ones go scot-free. This is practically happening. So for better growth of the companies my suggestions are three in number. First, simplify the forms. Make a division of companies with a capital of Rs. 20 lakhs and below and the companies with the paid-up capital of Rs. 20 lakhs and above. In the case of companies below Rs. 20 lakhs share capital, burden and difficulties should be lesser. The forms should be simpler. In case of failure to submit forms or delay in the submission of their reports, there should ^ be a fine only, say of Rs. 50 or Rs. 500, but no prosecution. For bigger companies you have whatever laws you have got today.

Make another category of the public undertakings—the Government companies. Such companies should be treated on a different footing, because 100 per cent shares invested belongs to the Government. It is the people's money. It is managed officially. There is no personal interest involved. The delay is because of some administrative difficulties. So, keep such companies in a different category.

Fourthly, in case you are not able to amend this, the only alternative is, don't allow small companies to grow. Don't allow them any registration. If you allow them registration, you force them to follow these rules. And if they fail, you take them to the court and harass them. So, my submission is that we should definitely rationalise the rules for companies with capital below Rs. 20 lakhs, the private limited and public limited companies and companies beyond Rs. 20 lakhs should be kept on a separate footing. With this I support the Amending Bill.

SHRI J. VENGAL RAO; Mr. Vice-Chairman, Sir, I am very thankful to-you and the hon. Members who have participated in the discussion. I haVt heard with great attention the various speeches made by the hon. Members in the foregoing debate on this-Bill. Before reacting to the invidi-dual points made by the hon. Members, I would like to say that the present amendment Bill cannot be deemed to be a recodification of the entire Companies Act, This Bill incorporates provisions of an urgent nature which have to be brought not only for the effective regulation of the corporate sector but also for its-smoeth functioning. The corPorate sector encompasses various sections of the people and not only comapnies and their management. We have to protect the interest the shareholders, the depositors, of employees, public interest, while also looking at the interest of the companies and their management.

If We go carefully through the various provisions embodied in the Bill, you will find that the different provisions have taken care of the interests of different sections of the people. While on the one hand, there is a forum being provided to depositors whose deposits are not returned by companies on time, on the other the interests of those who apply for shares in a company are also being protected by the provisions relating to the refund of the application money when shares are not allotted. It has also been made mandatory that the company will deliver share certificates and debenture certificates within a prescribed period of time. Similarly, when share transfers are refused, and there is a dis- -pute, provision is being made that pending settlement of the dispute, the transferee does not lose his rights over the dividends right shares, bonus shares, etc. All these provisions are aimed at protecting the small investors and shareholders also.

भो कैलाश पति सिक्ष : वायट आफ प्राईर, जरा समझ में नहीं आ रहा है कि बिल का पाठ हो रहा है था कि कोई दूसरा भाषण हो रहा है, अगर अख बता दे तो ज्यादा प्रच्छा रहेगा ? मंत्री महोदय क्या पढ़ एहे हैं समझ में नहीं आ रहा है। वही किल को पाठ कर रहे हैं था कोई भाषण के र रहे हैं ?

उपतमाध्यक (श्री जगेश हेसाई) : ग्राप 'चरा उनको मुनिएं। (व्यथधान)

[The Vice-Chairman (Dr. Bapu Kaldate) in the Chair].

SHRI J. VENGAL RAO: Mr. Kamal Morarka mentioned about non furnishing of annual reports to the shareholders. It is not that we are not concerned that information needs to be furnished to the shareholders! However, it that an average, shareholder may not is felt require all the information that is really published in the 'annual. report today. Mr. Morarka himself stated that the list of the employees drawing over a certain amount of salary can be done away with. It would be evident, therefore, that he shares the view that all the information may not be essential for an average shareholder. It is, therefore, fully in order that the company should be asked to t, upply only such information as may be prescribed by the Government to a shareholder in the first instance and only those shareholders who really require the entire information in the annual report should be provided with. it. As the proposals in the amendment Bill and the further amendments suggested will show that this full information can be obtained by anv shareholder on demand free, pf. cost, it cannot, therefore, be said that the interest of the not being adequately shareholders are safeguard- ed Sq far, the small depositors whose deposits were not being refunded "by the company' in time had no remedy

un'de~r the Companies Act. He'had to go to the civil court to enforce' Ws claim. We have provided in this Bill I that a depositor whose moriev is riot refunded⁰ in¹ time can approach the 'Company Law Board which, after looking- into all aspects of the matter can direct a company to repay the deposit on certain conditions and it the company defaults in obeying this order of, the Company Law Board it is liable to be punished. I am sure, all the Mfembers would agree that this is a major step towards the pro-tection of the interest of the depositors, particularly the small ones. It will be seen that in. various existing provisions of the Companies Act there are specific limits prescribed, such as the ones for disclosure of, salaries above a certain, amount, earn-. pulsory appointment of managing director etc. With the. passage. of time, many of the limits become outdated and need to be changed. It is felt that flexibility in. these matters would be of great benefit and with this aim, it has been provided that these provisions be changed to such limits as may. be. prescribed by the Goveinment. Shri Morarka had mentioned that., instead of the present provision that a managing director or a wholetime. director be appointed. 'in acompany with a paid up capital of Rs. 25 lakhs, that limit should be raised to Rs. 5 crores. The. provision that we have proposed in the Bill and the amendments that have been moved will take care of this problem. Whether the limit should be raised to Rs. 5 crores or less or more, can be determined, from, time to timer taking into account alL the -. circumstances,. Some- of. the provisions relate to the removal of-the lacune and clarification of intention. There can-be. no dispute that whenever a lacuna- is observed, and if; is seen-that undue advantage is being taken by the company o avoiH the intention of the law, such a lamrna-must be removed. - It is with this -intention that thu provision re-sardine? private limited companies

becoming deemed public companies, the provision regarding inter-corporate dep'oiit's'being treated as inter-corporate loans and intercorporate invest-gaente have" teen. brough in. I ata sure' that the Menibters would agree that the circumvention of the laW by the corporate sector is not to be permitted. ¹ The reduction of approvals by the Government has also been looked at. It has been felt that it is not necessary for every company to seek the Central Government's approval while appointing a managing director or a wholetime director. With i; his end in view, a new provision of schedule XIH has been proposed and H has been widely welcomed by the corporate sector. However, it would (be seen that it is not a blank cheque > feeing given to the corporate sector. Conditions have been prescribed which have to be fulfilled before the public limited company can go ahead and appoint a managing director or a wholetime director without Central Government's approval. Where such conditions are not fulfilled, then they will still have to come to the Central Govrenment for approval. Shri Morarka has mentioned that no recommendation of the Sachar Committee has been dealt with in the amendment Bill. I do not know how he has said this because many of the proposals that arte included in the amendment \ Bill relate to items that have been considered by the Sachar Committee. It is another matter that We may not have gone along totally with what the Sachar Committee have recommended but their recommendations were certainly kept in view while framing such proposals. Shri Morarka also wondered why the items such as technology absorbtion, conservation of ener-gy. Joreien exchange income and output are sought to be included in the annual report. I am sure, all . Members would agree that these are very important aspects of the com-r>anv's working and it is necessary that the company lays focused attention to these. It is, therefore, considered imperative that the directors make a mention of these aspects, in their report to the shareholders. This would ensure, that jhe directors are aware of the importance of these aspects and they pay adequate attention to tijem.

Shri Rameshwar Thakur has made my task" easier. He has analysed i'a detail how the different provisions are. going to be of benefit to the corporate sector and those connected with it. I thank him for supporting the Bill. Shri Thakur referred to the need for improving the facilities in the Department of Company Afftairs to provide better service to the corporate, sector. I would like to assure him that we are aware of this need. Computerisation has already been introduced at the headquarters of the Department of Company Affairs. It is proposed to fix computer terminals in. some of the major field offices of the Department this year. We will take all necessary steps to ensure that efficient service is provided to the cor--

porate sector by the Department.

I would like to refer to the request made for referring the Bill to a Joint Committee. Mr.. Morarka had not mentioned about a Joint Cornmittee; he only talked of a Select Committee of Rajya Sabha. I do not see the need for it. The Bill has been before the House for a long time. Members had enough time to study it. They could have made all their suggestions today. As has been mentioned by me earlier, we have taken note of all the views and suggestions made by the-corporate meetings sector in various held in different regions. In these cir cumstances I do not see the need to refer this Bill to a Select Committee.

Shri Ray made a menion of the need for provisions in the Companies Act-to regulate foreign investment. 1 think that is regulated by the Foreign Exchange Regulation Act and there does not appear to be any need for

[Shri J. Vengal Rao] duplication by incorporating provisions in the Companies Act. Shri S. K. Sahu wanted to know whether the flexibility provided in changing the ceiling prescribed will be used in increasing it or not. I would like to make it clear that flexibility means that j, he ceiling can be changed when the circumstances so necessitate and to the extent considered necessary. To say that the ceiling would be changed in a particular manner would mean taking away that flexibility. Shri Naik has commended a number of features of the Bill. I thank him for that. As regards the age of retirement of Managing Director I would like to make it clear that we are not totally debarring a person who is over 6S years of age from becoming a Managing Director or a wholetime Director. What is necessary is that the company will have to obtain the approval of the Central Government to do so. Shri Rajni Ranjan Sahu also mentioned about delays in the disposal of matters relating to the company sector. I have already said that computerisation is being brought in and other steps considered necessary will be also taken. He has made a reference to the amendment of 58 A in the Act. This provision is going o the of benefit to the depositors and there should be no apprehension on this score.

After introducing the Bill, after careful consideration and after discussions with Chambers of Commerce and experts in the country, I have also moved some official amendments to rectify certain defects and ewe have taken sufficient care to meet the needs of the present times. I am thankful to the Chair and to all the Members who have participated in the debate.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); I shall first put the amendment moved by Shri Kamal jMbrarka for reference to a Select Committee of the Rajya Sabha to rote.

The question is:

"That the Ml further to amend the Companies Act, 1956, be referred to a Select Committee of the Rajya Sabha, consisting of the following. * Members, namely: —

- 1. Shri B. Satyanarayan Reddy
- 2. Shri Virendra Verma
- 3. Shri Samar Mukherjee
- 4. Shri Parvathaneni Upendra
- 5. Shri Atal Bihari Vajpayee
- 6. Shri V. Gopalsamy
- 7. Shri K. Mohanan
- 8. Shri Gurudas Das Gupta
- 9. Shri Dayanand Sahay
- 10. Shri Kamal Morarka

with instructions to report on the first day of the next Session. "

The motion was negatived.

THE¹ VIC&CHAIRMAN (DR. BAPU KALDATE): I shall now put the amendment moved by Shri Sunil Basu Ray for reference of the Bill to a Joint Committee of the Houses to vote.

The question is:

"That the Bill further to amend the Companies Act, 1956, be referred to a Joint Cornmittee of the Houses consisting of 21 Members; 7 Members from this House, namely: —

- 1. Shri Aladi Aruna alias V, Arunachalam
- 2. Shri M. S. Gurupadaswamy
- 3. Shri Samar Makherjee
- 4. Shri Parvathaneni Upendra
- 5. Shri Atal Bihari Vajpayee
- 6. Shri N. E. Balaram
- 7. Shri Sunil Basu Ray

and 14 Members from the Sabha;

that in order to constitute a meeting of the Joint Committee the

quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules $_{\rm A}$ of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Cornmittee shall make a report to this House by the first day of the next Session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee. "

The motion was negatived

THE VICE-CHAIRMAN (DR. BAPU KALDATE); I shall now put the motion moved by the Minister, Shri Vengal Rao, to vote.

The question is:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU LOATH): We shall now take up caluse-byclause consideration of the Bill.

Clause 2 was added to the Bill

Clause 3—*Substitution of new section for section* 5

SHRI J. VENGAL RAO: Sir, I beg ' to move:

4. "That at a page 2, line 13, for the word 'Directors' the word 'wholetime directors' be substituted. "

* 5. "That at page 2, after line 20, the following proviso be inserted, namely: —

· 'Provided that the person so

charged has given his consent in. this behalf to the Board; "

6 "That at page 2, line 23>, for the word 'shall' the word 'may' be sub stituted. "

7. "That at page 2, line 23, after the word 'behalf the words 'or where no director is so specified, all the directors' be inserted. "

The questions were put and the motions were adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE). I shall now put clause 3 Eg amended, to vote.

The question is:

"That caluse 3, as amended, $_{\rm s} {\rm tand} \ {\rm part} \ {\rm of}$ the BUI. "

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4—Amendment of section 10B

SHRI J. VENGAL RAO sir, I beg to move

8. "That at Page 2, line 32, for the figure '1987' the figure '1988' be substituted. "

9. "That at page 3, line 7, for the figure '1987' the figure '1988' be substituted. "

The questions were put and the motions were adopted

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I shall now put clause 4, as amended, to vote.

The question is:

That clause 4, as amended, stand part of the Bill. "

The motion was adopted.

Clause 4, as amoended was added to the Bill

Clause 5 was added to the Bill. Clause 6-

Amendment of section 33

SHRI J. VENGAL RAO: Sir, I beg to move:

10. "That at page 4 after line 12, the following be inserted, namely: —

(iii) the following Explanation shall be added at the end, namely: —

"Explanation—For the purposes of this sub-section, "Chaorter-ed accountant in wholetime practice in India" means a chartered accountant within the meaning of clause (b) of sub-section (1) of section 2 of hte. Chartered Accountants Act, 1949 who is practising in India and who is not in fulltime employment". ' "

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I shall now put clause 6, as amended, to vote.

The question is:

"That caluse 6, as amended, stand part of the Bill. "

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 7—Amendment of section 43A

SHRI J. VENGAL RAO: Sir, I beg to move:

11. "That at page 4, after line 13, the following be inserted, namely: —

'(a) in sub-section (1), the following Explanation shall be added at the etid, namely:

"Explanation—For the purposes of this subsection, "bodies corporate" means public companies, or private companies which had become public companies by virtue of this section 12. "That at Rage 4 Line 20 for the: figure '19B7' the figure '1988' be substituted. "

13. "That at page 4, lines 20-21, for the words 'invites, accepts. or renews deposits from the public' the words 'accepts, after an invitation is made by an advertisement, or renews, deposits from the public other than its members, directors-or their relatives' be substituted. "

14. "That at page 4, line 22, the word 'invitation' deleted."

15. "That at page 4, line 40, the word 'invite' be deleted. "

16. "That at page 4, line 45 for the words 'inviting, accepting or renewing deposits' the words 'accepting, after an invitation is made by an advertisement, or renewing deposits' be substituted. "

17. "That at page 5, line 2, for the words 'inviting, accepting or renewing deposits' the words 'accepting, after a invitation is made b an advertisement, or renewing deposits' be substituted."

18. "That at, page 5, lines 3-4 the words 'whether selected as members of debenture holders of the comjt pany concerned or in any other *raari*-ner' be deleted. "

The questions were put and the motions were adopted.

THE VICE-CHAIRMAN (DR. BAPU. KALDATE): I shall now put clause 7, as amended, to vote.

The qutestipn is:

"That clause 7, as amended,, stand part of the Bill. "

The motion was adopted.

Clause 1_{i} as amended, was added to the Bill.

285 Companies (Amdt.)

Clause 6—Amendment of section 66.

SHRI J. VENGAL RAO: Sir, I beg to move:

19. "That at page 5, line 19, after the words 'person' the words 'before the closing of the subscrip tion list' be inserted. "

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); I shall now put clause 8, as amended, to vote.

The question is:

"That claude 8, as amended, stand part of the Bill. "

The motion was adopted.

Clause 8, as amended, was added to the Bill.

Clause 9—Amendment of Section 58/4.

SHRI J. VENGAL RAO: Sir, I beg to move:

20. "That at page 5, line 28, for the figure '1987' the figure '1988' be substituted. "

21. "That at page 5, lines 34 to 42, the following be substituted namely: —

'(9) Where a company has failed to repay any deposit or part thereof in accordance with the terms and conditions of such deposit, the Company Law Board may if it is satisfied, either on *its* own motion or on the application of the depositor, that it is necessary so to do to safeguard the interest of the pompany, the depositors or in the public interest, direct, by order, the company to make repayment of such deposit or part thereof forthwith or within such time and subject to such conditions as may be specified in the order'. The question was not put and the-motions were adopted.

Bill, 19*7,

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I shall now put clause 9, ag amended, to vote.

The question is:

"That clause 9, as amended,, stand part of the Bill. "

The motion was adopted.

Clause 9, as amended was added', to the Bill. "

Clauses 10 to 12 were added to the-Bill.

Clause 13—Amendment of section 80.

SHRI J. VENGAL RAO: Sir, I beg to mover

22. "That at page 7, line 17, for the figure '1987' the figure '1988' be substituted. "

The question was put and. the motion was adopted.

THE. VICE-CHAIRMAN (DR. BAPU KALDATE); I shall now put clause 13, as amended, to vote.

The question is:

"That clause 13, as amended, stand part of the Bill. "

The motion was adopted.

Clause 13, as amended, was added t& the Bill.

Clause 14 (Insertion of new section 80/4)

SHRI J. VENGAL RAO: Sir. *I* move:

23. That at page 7, line *IS*, for the figure '1987' the figure '1988' be substituted. 0

24. That at page 7, line 34, for thff word 'five' the word 'ten' be substituted. "

The questions were put and the motions were adopted.

287 Companies (Amdt.)

"That clause 14, as amended, stand part of the Bill."

The motion was adopted.

Clause 14, *as amended, was added to the Bill.*

Clause 15 was added to the Bill.

Clause 16 (*Substitution of new section for section* 111).

SHRI J. VENGAL RAO: Sir, 1 move:

25. "That at page 8, after line 28, the following be inserted, namely: —

'(2) The transferer or transferee, or the person who have intimation of the transmission by operation of law, as the case may be, may appeal to the Company Law Board against any refusal of the company to register the transfer or transmission, or against any failure on its part within the period referred to in sub-section (1), either to register the transfer or transmission or to send notice of its refusal to register.

(3) An appeal under sub-section <2) shall be made within two months of the receipt of the notice of such refusal or, where no notice has been sent by the company, within four months from the date on which the instrument of transfer, or the intimation of transmission, as the case may be, was delivered to the company'. "

26. "That at page 8, line 29, for the bracket and figure '(2)' the bracket and figure '(4)' be substituted. "

27. "That at page 9, for lines 1 to 4, the following be substituted, namely: —

*(5)' The Company Law Board, while dealing with an appeal preferred under subsection (2) or an application made ainder sub section (4) may, after hearing the partus, either dismiss the appeal or reject the application, or by order—

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- (a) direct that the transfer or transmission shall be registered by the company and the company shall comply with such order within ten days of the receipt of the order, $f_{\gamma\gamma}$
- (b) (d) direct rectification of the register and also direct the company to pay damages, if any, sustained by any party agrieved'. "

28. "That at page 9, line 5, for file bracket and figure '(4)' the bracket and figure '(6)' be substituted. "

29. "That at page 9, line 6, for the bracket and figure '(3)' the bracket and figure '(5)' be substituted. "

30. That at page 9, line 12, for the 'bracket and figure '(5)' the bracket and figure '(7) be substituted. "

31. "That at page 9, for line 20, the following be substituted, namely: —

(8) The provisions of sub-section (4) to(6) shall apply in rela'. "

32. "That at page 9, line 23, for the bracket and figure '(7)', the bracket and figure '(9)' be substituted. "

33. "That at page 9, lines 29-30, for the brackets, figures and words '(8)' Every application to the Compalry Law ' ' Board under sub-section (2), the brackets, figures and words '(10)' Every appeal or application to the Company

Law Board under sub-section (2) or sub-section (4) be substituted. "

34. "That at page 9. line 32 for the bracket and figure '(9)' the bracket and figure '(H)' and '(10)' respectively be substituted. "

35. "That at page 9, for the words, brackets and figures 'sub-sections (2) to (5)' the words, ' brackets and figures 'sub-sections (4) to (7)' be substituted. "_-

36. "That at page 9, line 39, for the bracket and figure '(3)' the bracket and figure 1(5)' be substituted. "

37. "That at page 10, lines 1 and 5 for the brackets and figures '(10)' and '(H)' the brackets and figures '(12)' and '(13)' respectively be substituted. "

The questions were put and the motionswere adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); The question is:

"That clause 16, as amended stand part of the Bill."

The motion was adopted.

Clause 16, *as amended, was added to the Bill.*

Clause 17 (Amendment of section 113)

SHRI J. VENGAL RAO: Sir, I move:

38. "That at page 10, after line 20, of the following proviso be inserted, namely:

Provided that the Company Law-Board may, on an application being made to it in this behalf by the company, extend any of the periods within which the certificates of all debentures and debenture stocks allotted or transferred shall b^{\odot} delivered under this sub-section, to a further period not exceeding nine months, if it is satisfied that it is not possible for the company to deliver such cer- tificates within the said periods, '. "

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU¹ KALDATE) The question is:

"That clause 17, as amended stand part of the Bill"

The motion was adopted.

Clause 17, *as amended, was added to the Bill.*

Clauses 18 to 24 were added to the Bill.

Clause 25 (Amendment of section 198)

SHRI J VENGAL RAO: Sir, I move:

39. "That at page 12, for lines 19 to 22, the following be substituted namely: —

Bill, 1987

'25. In section *198* of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely: —

'i(4) Notwithstanding any thing contained in sub-section (1) to (3), but subject to the provisions of section 269, read with Schedule XIII, if, in any financial year, a company has profits or its profits are inadequate, the company shall not pay to its directors, including any managing or wholetime director or manager, by way of remuneration any- sum (exclusive of any fees payable to directors under sub-section (2) of section 309), except with the previous approval of the Central Government. ". ""

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); The question is:

"That clause 25, as amended, stand part of the Bill. "

The motion was adopted.

Clause 25, as amended, was added to the Bill.

Clauses 26 *and* 27 *were added to the Bill.*

Clause 28 (Insertion of new section 206A)

SHRI J. VENGAL RAO: Sir, I move:

40. "That at page 13, for lines 5 to 8, the following be substituted, namely: —

'shares has not been registered by the company, it shall, notwithstanding anything, contained in any other provision of this Act,

41. "That at page 13, line 6 for the figure '1987' the figure '1988' be subs tituted. "

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[Sfai J. Vengal Rao]

42. "That at page 13, line 9, after the word 'dividend' the words 'in relation to such shares' be inserted. "

43. That at page 13, line 13 after the word 'abeyance' the words 'in relation to such shares' be inserted. "

The questions were put and the motions were adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); The question is;

"That clause 28, as amended, stand part of the Bill." *The motion was adopted*.

Clause 28, as amended, was added to the Billi

Clauses 29 and 30 were added to the Bill.

Clause 31 (Amendment of section 219)

SHRI J. VENGAL RAO: Sir, I move:

44. "That at page 14, for lines 21 to 43, the following be substituted, namely: —

'(ii) in the proviso, in clause (b)

(1) the word "or" occurring at the end of sub-clause (ii) shall be omitted;

(2)the words "and" occurring at the end of sub-clause (in) shall be omitted;

(3) after sub-clause (iii). the following sub-clause shall be inserted namely: —

"(iv) in the case of a company whose shares are listed on a recognised stock exchange, if the copies of the documents aforesaid are made available for inspection at its registered office during working hours for a period of twenty-one days before the date of the meeting and a statement containing the salient features of such documents in the prescribed form or copies of the documents aforesaid, as the company- may deem fit, is sent to every member of the company and to every trustee for the holders of any debentures issued by the company not less than twenty-one days before the date of meeting: ". "

45. "That at page 15, line- 2, for the words 'on payment of such fees as may be prescribed' the words 'free of tost' be substituted. "

Bill, 1987

The question were put and the motions were adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:

"That clause 31, as amended, stand part of the Bill. "

The motion was adopted.

Clause 31, *as amended was added to the Bill.*

Clause 32 was added to the Bill.

'33. In sub-section (18) of section 224

SHRI J. VENGAL RAO; Sir, I move:

46. "That at page 15, for lines 11 to 14, the following be substituted, namely: —

'33. In sub-section (18) of, section 224 of the principal Act, —

(a) in the opening paragraph, after the words "re-appoint any person", the wordo "who is full-time employment elsewhere" shall be inserted;

(b) for the first proviso, the following proviso shall be substituted, namely: —

"Provided that in the case of a firm of auditors, "specified number of companies" shall be construed as the number of companies specified for every partner of the firm who is not in fulltime employment elsewhere; ".'"

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:

"That clause 33, as amended, stand part of the Bill. "

The motion was adopted.

Clause 33, as *amended*, *was added to the Bill*.

Clauses 34 to 45 were added to the Bill.

Clause 46 (Substitution of new section for section 269)

SHRI J. VENGAL RAO: Sir, I move:

47. "That at page 18, in lines 19 and 24 for the figure '1987' the figure '1988' be substituted. "

48. "That at page 18, line 21, for the words "of rupees twenty-five lakhs *or* more" the words "of such sum as may be pre. - cribed" be substituted. "

49. "That at page 18, line 27 the word "prior' be omitted. "

50. "That at page 18, for lines 33 to 38 the following be substituted, namely: —

'(3) Every application seeking approval to the appointment of a managing or whole-time director or a manager shall be made 'to the Centra! Government within a period of ninety days from the date of such appointment. "

51. "That at ftage 19, after litre 4, the fo/lowing be inserted, namely: --

'(6) If the apointment of a person as a managing or whole-time director or' a 'manager is not approved by the Central Government under subsection (4), the person so appointed shall vacate his office as such' managing or whole-time director or manager on the date on which, the decision of the Central Government is communicated *to* the company, and if he omits or fails to do so, be- shall be punishable with fine which may extend to five hundred rupees for every day during which he omits or fails to vacate such office'. "

52. "That at page 19, lines 5 to 7, for the figure and words '(6) Where the appointment of a person as a managing or whole-time director or a manager under sub-section (3) is not approved by the Central Government, or, where

the/ the figure and words '(7) Where the' be substituted. "

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53. "That at page 19, line 10, far the word 'prior', the word 'the* be substituted. "

54. "That at page 19, lines 14 and 15 for the brackets and figures '(7)' and '(6)' the brackets and figures '(8)' and '(7)' respectively be substituted. "

55. That at page 19, lines 20 and 21, for the brackets and figures '(9)' and '(8)' the brackets and figures '(10), and '(9)' respectively be substituted. "

56. "That at page 19, lines 28 and 29 for the brackets and figures '(9)' and '(8)' the brackets and figures '(10)' and '(9)' respectively, be substituted. "

57. "That at page 19, lines 41 and 42 for the brackets and figures '(19)' "(9)' the brackets and figures '(11)' and '(10)' respectively be substituted. "

58. "That at page 19, line 48 for th* bracket and figure '(H)' the bracket and! figure '(12)' be substituted. "

59. "That at page 20, line 4 for the bracket and figure '(8)' the bracket and figure (9)' be substituted. "

The questions were put and the motiotis were adopted.

THE VICE-CHATRMAN (DR. BAPU KALDATE): The question is:

"That Clause 46, as amended, stand part of the Bill. "

The motion was adopted.

Clause 46 *as amended, was added to the Bill.*

Clause 47 (Amendment of Section 310)

SHRI J. VENGAL RAO: Sir, I move:

60. "That at page 20, after line 8 the following be inserted, namely: —

'(a) in the opening paragraph, for the portion beginning with the words "shall not have any effect" and ending

with the words "approved by the Central Government", the following shall be substituted, namely:

'shall not have any effect. ---

(a) in cases where Schedule XIII is applicable, unless such increase is in accordance with the conditions specified in that Schedule; and

(b) in any other case, unless it is approved by the Central Government'. ' "

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:

"That Clause 47, as amended, stand part of the Bill."

The motion was adopted.

Clause 47, as amended, was added to the Bill.

Clause 48 (. Amendment of section 314)

SHRI J. VENGAL RAO: Sir, I move:

61. "That at page 20, after line 28, the following be inserted namely: —

'48. Amendment of Section 311. — In section 311 of the Principal Act, for the portion beginning with the word's "shall not have any effect" and ending with the words "approved by the Central Government", the following shal/ be substituted, namely: —

"shall not have any effect-

(a) in cases where Schedule X1IT i"> applicable, unless, such increase is in accordance with the conditions specified in that Schedule; and

(b) in any other ease, unless it is approved by the Central Government". "

The auestion was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:

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"That Clause 48, as amended stand part of the Bill."

The motion was adopted.

Clause 48, *as amended, was added, o the Bill.*

Clause 49 was added to the Bill.

Clause 50 (Amendment of Section 370)

SHRI J. VENGAL RAO: Sir I move:

62. "That at page 20, for lines 43 to 46 the following be substituted, namely: —

"50. In section 370 of the principal Act

(a) in sub-section (1), —

(i) in the first proviso, for the words

"ten per cent, of the aggregate of the subscribed capital of the lending company and its free reserves", the words "such percentage of the aggregate of the subscribed capital of the lending company and its free reserve* as may be prescribed, " shall be substituted;

». a) in the second proviso, —

(1) in clause (a), for the words "thirty per cent, of the aggregate of the subscribed capital of the lending company and its free reserves", the words "such percentage of the aggregate of the subscribed capital of the lending company and its free reserves \, as may be prescribed" shall be substituted:

(2) in clause (b), for the words "twenty per cent, of the aggregate of the subscribed capital of the lending company and its free reserves", the words "such percentage of the aggregate of the subscribed capital of the lending conajvany and its free ieserves as may be prescribed" shall be substituted:

(iii) in Explanation (1) for the words, brackets and letters "thirty A

per cent, of aggregate specified in clause (a) or as the case may be of twenty per cent of the aggregate specified

in clause (b) of the second proviso".

the Words brackets and letters "the percentage of the aggregate specified in clause (b) of the second provisio" shall be subsituted;

i r.) the following *Explanation* shal! be added at the end namely: —

"Explanation. — For th© purposes ot '. his section, "loan" includes any deposit of money made by one compani 'vith another company, not being a banking company.

[he question was put and th_e motion <eas adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is-

" That Clause 50, as amended, stand part of the Bill. "

The motion was adopted.

Clause 50, as amended was added to - he Bill.

Clause 51 (*Amendment of section* 372)

SHRI J. VENGAL RAO: Sir I move:

53 "That at page 21, for lines 12 to 14 the following be substituted namely: --

'(b) in sub-section (2),

(i) for the opening paragraph, the following shall be substituted, namely: —

"(2) The Board of directors of the investing company shall be entitled to invest in any shares of any other body corporate upto such percentage of the subscribed equity share capital, or the aggregate of the paid up equity and vre-'erence share capital of such other body <: orporate, whichever is less, as may be prescribed.

(ii) in the first proviso, for the words "thirty per cent, of the subscribed capital of the investing company, " the words "such percentage of the aggregate of the subscribed capital and free reserves of the investing company, as may be prescribed" shall be substituted. (iii) in the second proviso, for the words "twenty per cent of the subscribed capital of the investing company", the words 'such percentage of the aggregate of the subscribed capital and free reserves of the investing company as may be presicribed" shall be substituted., "

SHRI SUNIL BASU RAY; Sir, I beg to move;

83. "That at page 21, after line 22, the following be inserted, namely: —

'(e) in sub-section (14), after clause (e) the following shall be inserted, namely: —

(f) to any Company owned by the Central or any State Government, set up primarily for the development of industries either through subsidiaries or through joint sector undertakings' "

THE VICE-CHAIRMAN (DR. BAPU KALDATE): First, I shall put Amendment No. 63 of Shri Vengal Rao to vote.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Now I put Amendment No. 83 of Shri Sunil Basu Ray to vote:

The question was put and the motion was negatived.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); The question is

"That Clause 51, as amended, stand part of the Bill. "

The motion was adopted.

Clause 51, as amended, was ailieii the Bill.

Clause 52 (Amendment of Section 383/4)

SHRI J. VENGAL RAO: Sir, I move:

64. "That at page 21, line 25, tor the words 'of such sum', the words 'having such paid-up share capital' be substituted. "

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:

"That Clause 52, as amended, sLand part of the Bill. "

The motion was adopted.

Clause 53 to FD were added to ilie Bill, the Bill.

Clause 53 to 64 were added to the Bill.

Clause 65 (Insertion of new Schedules Xlll and XIV)

SHRI J. VENGAL RAO: Sir, I move:

65. "That at page 26, for line 10 the line '(See sections 198, 269, 310 anil 311)' be substituted. "

66- "That at page 26, line 13, the words 'Prior' be omitted. "

67. "That at page 26, for line 19. the following be substituted, namely: -

'(a) he had not been sentenced to imprisonment for any period or to a fine exceeding one thousand rupees, for the conviction of an offence under any of. "

68. "That at page 26, for lines 39 and 40 the following be substituted, namely: -

'(b) he had not been detained for any period under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974).

Provided that where the Central Government has given its approval to the appointment of a person convicted or detained under sub-paragraph (a) or cub-

Where thTeffective capital of the company is-

paragraph (b), as the case may bte, no further approval of the Central Government shall be necessary for the subsequent appointment of that person if he had not been so convicted or detained subsequent to such approval. ' "

"That at page 26, lines 41 and 44, 69 for the brackets and letters '(b)' and '(c)' the brackets and letters '(c)' and '(d)' respectively be substituted. "

70 "That at page 27, L'ne 1, for twie bracket and letter '(d)', the bracket and letter '(e)' be substituted. "

71. "That at page 27, for lines 2 to 5 the following be substituted, namely: ----

'(f) if the company had suffered loss or had inadequate profits during the financial year immediately preceding the financial year in which the appointment is made (hereinafter referred to as the preceding financial year) or in any of the three financial years in the four financial years immediately preceding the preceding financial year'. "

72. "That at page 27, lines 42 and 43, for the words "be subject to a maximum limit of rupees two lakhs and seventy thousand per annum", following be substituted, the namely: -

'not exceed the following limits, namely: ---

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	exceed—
~ (aFTessThaliTulakhTupccs	7upeeT17>p007-
 b) rupees 20 lakhs or more but less than iupees 50	rupees 1 35, CCO/-
Jakhs	
(c) rupees 50 lakhs or more but less than rupees 1	rupees 1, 62, (C0/-
crore	
(d) rupees 1 crore <i>or</i> more byt less than rupees 3	rupees, 1, 98, COO/-
crores	
(e) rupees 3 crores or more but less than rupees 5	rupees 2, 3. ',
CrC/-crores	
(f) rupees 5 crores or more	rupees <u>2, 70, 000/-"</u>

73. "That at page 28, line 15 for the word '(i) Housing: ', the words ' (i) Housing I' be substituted "

74. "That at page 28, after line 23, the following be inserted, namely; —

'Housing II—In case the accommodation is owned by the company, ten per cent, of the salary of the appointee shall be deducted by the company.

Housing III—In case no accommodation is provided by the company, the appointee shall be entitled to house rent allowances subject to the ceilings laid down in Housing I. ""

75. "That at page 28, line 24 for the words The expenditure', ihe words *'Explanation.* —The expenditure' be substituted. "

76. "That at page 28, after line 39, the following be inserted, namely: —

'*Explanation.* —For the purposes of Category-A, "family" means the spouse, the dependant children and dependant parents of the appointee'. "

77. "That at page 29, line 17, the word 'sanctioned' be omitted. "

'78. "That at page 29, the lines 28 to 33 be omitted. "

79. "That at page 30, lin_e 2. for the word 'section', the words 'sections 205 and' be substituted. "

80. "That at page 31, line 11, for the word 'electric' the word 'electronic' be substituted. "

81. "That at page 34, line 30 the word 'previous' be omitted. "

82. "That at page 38, lines 10 and 17 for the figure '1987' the figure '1988' be substituted. "

The questions were put and the motions were adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:

Bill 1987

"That Clause 65, as amended, stand part of the Bill. "

The motion was adopted.

Clause 65, air amended was added to *{he Bill.*

Clauses 66 and 67 wer?. added to the Bill.

Clause 1 (Short title and commencement)

SHRI J. VENGAL RAO: Sir, I move:

2. "That at page 1, line 4, for the figure '1987' the figure '1988' be substituted. "

3. "That at page 1, for lines 5 to 9, the following be substituted, namely: —

'(2) Section 66 of this Act in so far as it relate_s to the insertion of new Schedu. 'e XIV to the principal Act shall be deemed to have come into force on the 2nd day of April, 1987, and the remaining provisions of this Act shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, end different dates may be appointed for different provisions of this Act'. "

The questions were put and the muttons were adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is

"That Clause 1, as amended; stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI J. VENGAL RAO: Sir, I move: "That

at page 1, line 11, for the word

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[Shri J. Vengal Rao] 'Thirty-eighth words 'thirty-ninth' be substituted"

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I shall now put the Enacting Formula, as amended, to vote.

The question is;

?That the Enacting Formula, as amended, stand part of the Bill. " *The motion wad adopted.*

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI J. VENGAL RAO: Sir, I beg to move;

"That the Bill, as amended, be passed."

The question was proposed.

SHRI JAGESH DESAI (Maharashtra): Mr. Vice-Chairman, Sir, I would like to place four points before the Minister for his consideration. One is that the right of proxy should be done away with. I am unable to expand this point because of short of time and proxy to Director or his relatives must not find any place. If 5t is done away with, then the Directors will invest more money and the company will not go sick. At present many com panies have only 8 per cent equity of the Directors but they are having a complete control of the companies. That why the Governmentmust. is

must think seriously about this so that proxy is not given to the Directors or their relatives. Secondly, wherever the turnover is more than Rs. 25 crores and more than 500 are employed in a public limited company, one of the auditors should be appointed by the recognised labour union and the fee should be given by that company so that the manipulations which are going on to give less bonus, dividend and less taxes can be eliminated. Thirdly, whenever more than 75 per cent of the resources are given either by equity by the Government or as loan by the financial institutions, there also, one of the

auditors should be appointed by the Government and their accounts should be submitted to Parliament for its scrutiny. Similarly, in all the MRTP companies one of the auditors should be appointed by the Government and thsir accounts -must be placed before the Parliament fc-r discussion as it is dona in the case of public sector undertakings. As you will see the report of the Finance Ministry, last year 12 groups of companies evaded Rs. 200 crores income. That was found by overseeing. If their accounts were gone into in depth, then hundreds of crores of rupees would have come into surface: and the Government would have got its due share. That is why, one of the auditors in these MRTP companies must be appointed by the Government and their accounts must be placed before the Parlia-. ment. If their accounts are to be scruti-^ nised by the Parliament, then they will not take this risk and they will not indulge in this kind of practice. These are my suggestions and I would like the Government to go in depth into these and come out with a simple amendment in the Companies Act to remove these loopholes. These are my suggestions and I hope the hon. Minister will accept them.

SHRI RAOOF VALIULLAH iGuja-rat): Will the Minister respond to these suggestions?

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Yes, yes.

SHRI SUKOMAL SEN (West Bengal): Sir, this Bill is an Amendment Bill to an Amendment Bill. Under this Amendment Bill, the hon. Minister has got so many amendments tpday also and so hurridly this Bill is getting passed. It is a very voluminous Bill as Mr. Rameshwar Thakur has demonstrated. And this voluminous Bill is being passed with a jet-plane speed. Now, I would like to know¹ from the hon. Minister when the next Amendment Bill is coming to the present Amendment Bill.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, as you have noticed, I have submitted an amendment. And when this amendment was put to vote and negatived,

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nobody said 'No'. But you too\. it as if they were saying 'noes' or that they will be saying 'noes* whenever any amendment is putforth by the Opposition. You assumed it. But the fact is that they could say even 'noes' because they could not study what exactly the amendment wanted to do.

5. 00 р. м.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS (SHRI M. M. JACOB): Sir, he is trying to mislead the House.

SHRT DIPEN GHOSH: You go to the tape record and find out whether what you say was at all taped. It was not taped. Actually, they, including even the Minister, did not pay any attention to this amendment. So, I would appeal to the Minister to consider this amendment, because it is assumed that the Government will again come up with another voluminous set of amendments to this Amendment Act, as happened in the case of the Direct Tax Laws Amendment Bill. There' have been certain exemptions that any company when out of its own resources invests in its subsidiaries certain exemptions are granted. companies owned by the Central But the Government or any State Government which have been set up for the purpose of developing industries out of their own resources money given by the Centre, or money given by the Centre through the State Goveinment, if they invest in their own subsidiaries, or through subsidiaries in the joint sector ventures, they are again required to come to the Centre for permission. This simo-Iv is a bureaucratic approach. This gives the scone for bureaucratic bungling and delaying the whole by the process. The companies are owned Government. Money has been supplied by the Government to such companies. The purpose of floating such companies was to develop industries and out of the money provided to such companies if they wished to invest in their subsidiaries or through subsidiaries in certain other joint sector ventures again they were required to come back to *the*) Centre for permission; that is

why this amendment sought to give exemption to such companies. But even they did not pay any attention to this kind of amendment. This is the way the Government is functioning.

Sir, I would¹ appeal through you to the Minister that assuming that they will again be coming forward with another amending Bill on this subject, I would request him to consider this amendment also at that time. Thank you.

SHRI J. VENGAL RAO: Sir, after passing the Bill, hon. Members have come forward with some suggestions...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No, we have not passed it yet. We are at the third reading stage and therefore I have allowed it.

SHRI DIPEN GHOSH: I do not believe in God. Otherwise I would have said: May God save us from the ignorance of the Minister!

SHRI K MOHAN AN (Kerala): This is the way they are handling the things. (*Interruptions*).

SHRI M. M. JACOB: You do not allow the Minister to complete the sentence.

SHRI J. VENGAL RAO: After passing two-thirds of the Bill the Members gave som[®] suggestions. I will remember these suggestions when I come forward with the amendments" next time. I will certainly look into them. (*Interruptions*).

SHRI DIPEN GHOSH: Provided you are a Minister, and the Industry Minister, at that time. (*Interruptions*).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): He said, has will examine it. Now I will put the motion. The question is:

"That the Bill, as amended, be passed."

The moton was adopted.